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Tuesday,  
9<sup>th</sup> March, 2021  
18 Phalguna, 1942 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)  
(PART-II)

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## RAJYA SABHA

*Tuesday, the 9<sup>th</sup> March, 2021/18 Phalguna, 1942 (Saka)*

*The House met at eleven of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*

### PAPERS LAID ON THE TABLE

- I. **Reports and Accounts (2019-20) of various Corporations, Council, Company and related papers.**
- II. **Reports and Accounts (2019-20) of RCB, Faridabad, Haryana and related papers.**
- III. **Reports and Accounts (2019-20) of various Institutes, Board, Centre and related papers.**
- IV. **Memorandum of Understanding (2020-21) between the Government of India and BIRAC and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Harsh Vardhan, I lay on the table - -

I.(1) A copy each (in English and Hindi), under sub-section (1) (b) of Section 394 of the Companies Act, 2013 of the following papers:—

- (i) (a) Thirty-first Annual Report and Accounts of the Indian Vaccines Corporation Limited (IVCOL), Gurugram, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 4041/17/2021]

- (ii) (a) Eighth Annual Report and Accounts of the Biotechnology Industry Research Assistance Council (BIRAC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 4040/17/2021]

- (iii) Thirty-first Annual Report and Accounts of the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), Bulandshahr, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L.T. 4042/17/2021]

- (iv) (a) Forty-sixth Annual Report and Accounts of the Central Electronics Limited (CEL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a); (ii)(a) and (iii)(a) above.

[Placed in Library. See No. L.T. 4043/17/2021]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 31 and sub-section (3) of Section 32 of the Regional Centre for Biotechnology Act, 2016:—

- (a) Annual Report and Accounts of the Regional Centre for Biotechnology (RCB), Faridabad, Haryana for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

- (2) Statement giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 4036/17/2021]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Ninth Annual Report and Accounts of the Science and Engineering Research Board (SERB), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Board.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3431/17/2021]

- (ii) (a) Annual Report and Accounts of the Translational Health Science and Technology Institute (THSTI), Faridabad, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4037/17/2021]

- (iii) (a) Annual Report and Accounts of the National Institute of Immunology (NII), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4038/17/2021]

- (iv) (a) Annual Report and Accounts of the National Brain Research Centre (NBRC), Manesar, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4039/17/2021]

- IV. (a) Memorandum of Understanding between the Government of India (Ministry of Science and Technology, Department of Biotechnology) and the Biotechnology Industry Research Assistance Council (BIRAC), for the year 2020-21.
- (b) Statement by Government accepting the above Memorandum of Understanding.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4046/17/2021]

**Reports and Accounts (2019-20) of various Council and Institutes and related papers.**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kiren Rijju, I lay on the table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3391/17/2021]

- (ii) (a) Annual Report and Accounts of the Morarji Desai National Institute of Yoga (MDNIY), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3390/17/2021]

- (iii) (a) Annual Report and Accounts of the Institute for Post Graduate Teaching and Research in Ayurveda (IPGTRA), Gujarat Ayurved University, Jamnagar, Gujarat, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3392/17/2021]

- (iv) (a) Annual Report and Accounts of the National Institute of Naturopathy, Pune, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3393/17/2021]

- (v) (a) Annual Report and Accounts of the National Institute of Siddha, Chennai, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3387/17/2021]

**I. Reports and Accounts (2019-20) of various Corporations and Companies and related papers.**

**II. Reports and Accounts (2018-19 and 2019-20) of various Samiti, Centre, Sangrahalaya and related papers.**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Prahalad Singh Patel, I lay on the table-

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Fifty-fifth Annual Report and Accounts of the India Tourism Development Corporation Limited (ITDC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4102/17/2021]

- (ii) (a) Thirty-seventh Annual Report and Accounts of the Utkal Ashok Hotel Corporation Limited (UAHCL), Puri, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4103/17/2021]

- (iii) (a) Thirty-fourth Annual Report and Accounts of the Pondicherry Ashok Hotel Corporation Limited (PAHCL), Puducherry, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No. L.T. 4105/17/2021]
- (iv) (a) Twenty-second Annual Report and Accounts of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Review by Government on the working of the above Company.  
[Placed in Library. See No. L.T. 4107/17/2021]
- (v) (a) Thirty-seventh Annual Report and Accounts of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No. L.T. 4106/17/2021]
- (vi) (a) Nineteenth Annual Report and Accounts of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.  
(b) Review by Government on the working of the above Company.  
(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i)(a) to (vi)(a) above.  
[Placed in Library. See No. L.T. 4104/17/2021]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2019-20.  
(b) Annual Accounts of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2019-20, and the Audit Report thereon.  
(c) Review by Government on the working of the above Samiti.  
[Placed in Library. See No. L.T. 3838/17/2021]
- (ii) (a) Annual Report and Accounts of the Centre for Buddhist Cultural Studies, Tawang, Arunachal Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.



- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3840/17/2021]

- (iii) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sangrahalaya.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3839/17/2021]

- I. Reports and Accounts (2019-20) of various Company and Corporations and related papers.**
- II. Reports and Accounts (2019-20) of various Energy Institutes and related papers.**
- III. Memorandum of Understanding between the Government of India and PGCIL.**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Raj Kumar Singh, I lay on the table:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Thirty-third Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 3967/17/2021]

- (ii) (a) Fifty-first Annual Report and Accounts of REC Limited (*Formerly* Rural Electrification Corporation Limited), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3225/17/2021]

(iii) (a) Ninth Annual Report and Accounts of the Solar Energy Corporation of India Ltd. (SECI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3968/17/2021]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute of Wind Energy (NIWE), Chennai, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Institute, for the year 2019-20.

[Placed in Library. See No. L.T. 3227/17/2021]

(ii) (a) Annual Report and Accounts of the National Institute of Solar Energy (NISE), Gurugram, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 3228/17/2021]

(iii) (a) Twenty-second Annual Report and Accounts of the Sardar Swaran Singh National Institute of Bio-Energy (SSS-NIBE), Kapurthala, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 3969/17/2021]

III. Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Grid Corporation of India Limited (PGCIL) for the year 2020-21.

[Placed in Library. See No. L.T. 3963/17/2021]

- I. **Reports and Accounts (2018-19 and 2019-20) of various AIIMS and related papers.**
- II. **Reports and Accounts (2019-20) of various Medical Institutes, Centre and Board and related papers.**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the table:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—

- (i) (a) Sixty-fourth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 3399/17/2021]

- (ii) (a) First Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Nagpur, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4070/17/2021]

- (iii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Kalyani, West Bengal, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iii)(a) above.

[Placed in Library. See No. L.T. 4069/17/2021]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Tuberculosis and Respiratory Diseases (NITRD), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3396/17/2021]

- (ii) (a) Annual Report and Accounts of the New Delhi Tuberculosis Centre (NDTBC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3397/17/2021]

- (iii) (a) Annual Report and Accounts of the National Board of Examinations, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4073/17/2021]

- (iv) (a) Fifty-third Annual Report and Accounts of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3400/17/2021]

- (v) (a) Annual Report and Accounts of the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3398/17/2021]

- (vi) (a) Annual Report and Accounts of the Dental Council of India, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4271/17/2021]

- I. Notifications of the Ministry of Corporate Affairs**
- II. Notifications of the Ministry of Finance**
- III. Report (2019-20) on the working and administration of the Companies Act, 2013**
- IV. Liquidator's Report on IIBI, Kolkata and related papers**
- V. Report and Accounts (2019-20) of CCI, New Delhi and SEBI, Mumbai and related papers**
- VI. Reports and Accounts of IEG, Delhi for various years and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Anurag Singh Thakur, I lay on the table:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013, along with Delay Statements:—

- (1) G.S.R. 13 (E), dated the 6<sup>th</sup> January, 2020, publishing the Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2020.
- (2) G.S.R. 46 (E), dated the 24<sup>th</sup> January, 2020, publishing the Companies (Winding Up) Rules, 2020.
- (3) G.S.R. 60 (E), dated the 30<sup>th</sup> January, 2020, publishing the Companies (Accounts) Amendment Rules, 2020.
- (4) G.S.R. 79 (E), dated the 3<sup>rd</sup> February, 2020, publishing the Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2020.

- (5) G.S.R. 80 (E), dated the 3<sup>rd</sup> February, 2020, publishing the National Company Law Tribunal (Amendment) Rules, 2020.
- (6) G.S.R. 81 (E), dated the 3<sup>rd</sup> February, 2020, publishing the Nidhi (Amendment) Rules, 2020.
- (7) G.S.R. 111 (E), dated the 13<sup>th</sup> February, 2020, publishing the Companies (Issue of Global Depository Receipts) Amendment Rules, 2020.
- (8) G.S.R. 114 (E), dated the 14<sup>th</sup> February, 2020, publishing the Nidhi (Second Amendment) Rules, 2020.
- (9) G.S.R. 127 (E), dated the 18<sup>th</sup> February, 2020, publishing the Companies (Registration Offices and Fees) Amendment Rules, 2020.
- (10) G.S.R. 128 (E), dated the 18<sup>th</sup> February, 2020, publishing the Companies (Incorporation) Amendment Rules, 2020.
- (11) G.S.R. 145 (E), dated the 28<sup>th</sup> February, 2020, publishing the Companies (Appointment and Qualification of Directors) Amendment Rules, 2020.
- (12) G.S.R. 150 (E), dated the 3<sup>rd</sup> March, 2020, publishing Corrigendum to Notification No. G.S.R. 114 (E), dated the 14<sup>th</sup> February, 2020.
- (13) G.S.R. 169 (E), dated the 13<sup>th</sup> March, 2020, publishing the Companies (Incorporation) Second Amendment Rules, 2020.
- (14) G.S.R. 170 (E), dated the 13<sup>th</sup> March, 2020, publishing the Companies (Registration Offices and Fees) Second Amendment Rules, 2020.
- (15) G.S.R. 186 (E), dated the 19<sup>th</sup> March, 2020, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2020.

- (16) G.S.R. 268 (E), dated the 29<sup>th</sup> April, 2020, publishing the Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2020.
- (17) G.S.R. 372 (E), dated the 12<sup>th</sup> June, 2020, publishing the Companies (Share Capital and Debentures) Amendment Rules, 2020.
- (18) G.S.R. 396 (E), dated the 23<sup>rd</sup> June, 2020, publishing the Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2020.
- (19) G.S.R. 395 (E), dated the 23<sup>rd</sup> June, 2020, publishing the Companies (Meetings of Board and its Powers) Second Amendment Rules, 2020.
- (20) G.S.R. 420 (E), dated the 29<sup>th</sup> June, 2020, publishing the Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2020
- (21) G.S.R. 463 (E), dated the 24<sup>th</sup> July, 2020, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2020.
- (22) G.S.R. 470 (E) dated the 28<sup>th</sup> July, 2020, publishing the National Company Law Tribunal and National Company Law Appellate Tribunal (Procedure for investigation of misbehavior or incapacity of Chairperson, President and other Members) Rules, 2020.
- (23) G.S.R. 538 (E), dated the 28<sup>th</sup> August, 2020, publishing the Companies (Management and Administration) Amendment Rules, 2020.
- (24) G.S.R. 548 (E), dated the 7<sup>th</sup> September, 2020, publishing the Companies (Acceptance of Deposits) Amendment Rules, 2020
- (25) G.S.R. 857 (E), dated the 18<sup>th</sup> November, 2019, publishing the Companies (Meetings of Board and its Powers) Second Amendment Rules, 2019.

[Placed in Library. For (1) to (25) See No. L.T. 3049/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs' Notification No G.S.R. 40 (E), dated the 22<sup>nd</sup> January, 2021, publishing the Company (Corporate Social Responsibility Policy) Amendment Rules, 2021, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3761/17/2021]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:—

(1) G.S.R. 222 (E), dated the 19<sup>th</sup> March, 2019, publishing the Insolvency and Bankruptcy (Application to Adjudicating Authority Amendment Rules, 2019, along with delay statement.

(2) No. IBBI/2020-21/GN/REG068, dated the 14<sup>th</sup> January, 2019, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Amendment Regulations, 2021.

[Placed in Library. See No. L.T. 3700/17/2021]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No G.S.R. 151 (E), dated the 2<sup>nd</sup> March, 2020, amending Notification No. G.S.R. 463 (E), dated 5<sup>th</sup> June, 2015 to substitute certain entries in the original Notification issued under sub-section (1) (a) & (b) along with sub-section (2) of Section 462 and of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3049/17/2021]

(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No G.S.R. No. Nil, dated Nil, amending Notification No. G.S.R. 464 (E), dated 5<sup>th</sup> June, 2015 to substitute certain entries in the original Notification as mentioned therein under sub-section (2) of Section 462 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3050/17/2021]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-



- (1) S.O. 1278 (E), dated the 22<sup>nd</sup> April, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) Amendment Rules, 2020, along with Delay Statement.
- (2) S.O. 1374 (E), dated the 27<sup>th</sup> April, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2020, along with Delay Statement.
- (3) S.O. 2442 (E), dated the 27<sup>th</sup> July, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2020, along with Delay Statement.
- (4) S.O. 4441 (E), dated the 8<sup>th</sup> December, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2020.

[Placed in Library. For (1) to (4) See No. L.T. 4043/17/2021]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centers Authority Act, 2019:—

- (1) G.S.R. 269 (E), dated the 29<sup>th</sup> April, 2020, publishing the International Financial Services Centers Authority (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2020, along with Delay Statement.
- (2) IFSCA/2020-21/GN/REG001, dated the 13<sup>th</sup> November, 2020, publishing the International Financial Services Centers Authority (Employees' Service) Regulations, 2020.
- (3) IFSCA/2020-21/GN/REG002, dated the 13<sup>th</sup> November, 2020, publishing the International Financial Services Centers Authority (Procedure for Authority Meetings) Regulations, 2020.
- (4) IFSCA/2020-21/GN/REG003, dated the 13<sup>th</sup> November, 2020, publishing the International Financial Services Centers Authority (Global in-House Centers) Regulations, 2020.

(5) IFSCA/2020-21/GN/REG004, dated the 20<sup>th</sup> November, 2020, publishing the International Financial Services Centers Authority (Banking) Regulations, 2020.

(6) IFSCA/2020-21/GN/REG005, dated the 11<sup>th</sup> December, 2020, publishing the International Financial Services Centers Authority (Bullion Exchange) Regulations, 2020.

[Placed in Library. For (1) to (6) See No. L.T. 4043/17/2021]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 1383 (E), dated the 27<sup>th</sup> April, 2020, establishing the International Financial Services Centers Authority on 27<sup>th</sup> April, 2020 at Gandhinagar, Gujarat, issued under sub-sections (1) and (3) of Section 4 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3070/17/2021]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 1384 (E), dated the 27<sup>th</sup> April, 2020, declaring the date 27<sup>th</sup> April, 2020, as the date on which some of the provisions mentioned therein, issued under sub-section (2) of Section 1 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3070/17/2021]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 2957 (E), dated the 31<sup>st</sup> August, 2020, notifying certain financial products and financial services and directing that the powers and functions of the Authority shall include regulating the said financial products and financial services, issued under sub-clause (vi) of clause (d) and sub-clause (xiv) of clause (e) of sub-section (1) of Section 3 and clause (b) of sub-section (2) of Section 12 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3070/17/2021]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 3374 (E), dated the 29<sup>th</sup> September, 2020,

declaring 1<sup>st</sup> October, 2020, as the date on which Section 13 and Section 33 of the Act shall come into force, issued under sub-section (2) of Section 1 of the International Financial Services Centers Authority Act, 2019.

[Placed in Library. See No. L.T. 3696/17/2021]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 3652 (E), dated the 16<sup>th</sup> October, 2020, notifying the aircraft lease which shall include operating and financial lease and any hybrid of operating and financial lease of aircraft or helicopter and engines of aircraft or helicopter or any other part thereof, as financial products, issued under sub-clause (vi) of clause (d) of sub-section (1) of Section 3 of the International Financial Services Centers Authority Act, 2019.

[Placed in Library. See No. L.T. 3696/17/2021]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 3653 (E), dated the 16<sup>th</sup> October, 2020, notifying Global in-house Centers (GIC), as financial service to provide services relating to financial products and financial services, for which eligibility criteria shall be provided by the Authority in regulations, issued under sub-clause (xiv) of clause (e) of sub-section (1) of Section 3 of the International Financial Services Centers Authority Act, 2019.

[Placed in Library. See No. L.T. 3696/17/2021]

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 57 (E), dated the 6<sup>th</sup> January, 2021, amending Notification No. S.O. 2527 (E), dated the 30<sup>th</sup> July, 2020 to substitute certain entries in the original Notification, issued under clause (b) of sub-section (1) of Section 5 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3696/17/2021]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/07, dated the 21<sup>st</sup> January, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2021.

- (2) No. SEBI/LAD—NRO/GN/2021/06, dated the 20<sup>th</sup> January, 2021, publishing the Corrigendum to notification No. SEBI/LAD—NRO/GN/2021/04 dated 11<sup>th</sup> January, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 3695/17/2021]

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, along with Delay Statement:-

- (1) G.S.R. 1043 (E), dated the 4<sup>th</sup> November, 2016, publishing the Debts Recovery Appellate Tribunal (Procedure) (Amendment) Rules, 2016.
- (2) G.S.R. 1044 (E), dated the 4<sup>th</sup> November, 2016, publishing the Debts Recovery Tribunal (Procedure for Investigation of Misbehaviour or Incapacity of Presiding Officer) (Amendment) Rules, 2016.
- (3) G.S.R. 1045 (E), dated the 4<sup>th</sup> November, 2016, publishing the Debts Recovery Appellate Tribunal (Financial and Administrative Power) (Amendment) Rules, 2016.
- (4) G.S.R. 1047 (E), dated the 4<sup>th</sup> November, 2016, publishing the Debts Recovery Tribunal (Procedure) (Amendment) Rules, 2016.

[Placed in Library. For (1) to (4) See No. L.T. 3047/17/2021]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, along with Delay Statement:-

- (1) G.S.R. 1046 (E), dated the 4<sup>th</sup> November, 2016, publishing the Security Interest (Enforcement) (Amendment) Rules, 2002.
- (2) G.S.R. 45 (E), dated the 24<sup>th</sup> January, 2020, publishing the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) (Amendment) Rules, 2020.

[Placed in Library. For (1) and (2) See No. L.T. 3047/17/2021]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 43 (E), dated the 23<sup>rd</sup> January, 2020, publishing the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing Rules, 2020, under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993, along with Delay Statement.

[Placed in Library. See No. L.T. 3047/17/2021]

(xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, along with Delay Statements:-

- (1) F. No. HRDD/POL/OSR (E), dated the 27<sup>th</sup> March, 2020, publishing the Punjab National Bank (Officers') Services (Amendment) Regulations, 2020.
- (2) F. No. HRDD/POL/OSR (E), dated the 27<sup>th</sup> March, 2020, publishing the Punjab National Bank Officers Employees' (Discipline and Appeal) Amendment Regulations, 2020.
- (3) F. No. HRDD:POL:OSR (E), dated the 27<sup>th</sup> March, 2020, publishing the Punjab National Bank Officers Employees' (Acceptance of Jobs in Private Sector Concerns After Retirement) Amendment Regulations, 2020.
- (4) No. HRW IRS 01 AK 1077 2020, dated the 28<sup>th</sup> March, 2020, publishing the Canara Bank Officer Employees' [Discipline & Appeal] Amendment Regulations, 2020.
- (5) No. HRWPM 01 AK 1078 2020, dated the 28<sup>th</sup> March, 2020, publishing the Canara Bank (Officers') Service (Amendment) Regulations, 2020.
- (6) No. BCC:HRM:EXE:112/274, dated the 31<sup>st</sup> March, 2020, publishing the Bank of Baroda (Officers') Service (Amendment) Regulations 2020.
- (7) No. BCC:HRM:EXE:112/275, dated the 31<sup>st</sup> March, 2020, publishing the

Bank of Baroda Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 2020.

(8) F. No. CO:ERD:1071:2020 (E), dated the 31<sup>st</sup> March, 2020, publishing the Union Bank of India (Officers') Service (Amendment) Regulations, 2020.

(9) F. No. CO:ERD:1072:2020 (E), dated the 31<sup>st</sup> March, 2020, publishing the Union Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2020.

(10) F. No. CO:ERD:1073:2020 (E), dated the 31<sup>st</sup> March, 2020, publishing the Union Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns After Retirement) Amendment Regulations, 2020.

[Placed in Library. For (1) to (10) See No. L.T. 3062/17/2021]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. BOI/HO/HR/IR/GS/L – 241 (E), dated 26<sup>th</sup> October, 2020 publishing the Bank of India (Officers') Service (Amendment) Regulations, 2020, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. L.T. 3702/17/2021]

(xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification F. No. HR/PPG/SKN/2020-21/206, dated the 9<sup>th</sup> December, 2020, publishing the State Bank of India Employees' Pension Fund (Amendment) Regulations, 2020, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. See No. L.T. 4272/17/2021]

(xvii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 611 (E), dated 9<sup>th</sup> February, 2021 publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2021, under Section 17 of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. See No. L.T. 3765/17/2021]

(xviii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 366 (E), dated 27<sup>th</sup> January, 2021 publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2021, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. L.T. 3702/17/2021]

(xix) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 367 (E), dated 27<sup>th</sup> January, 2021, publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2021, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. L.T. 3702/17/2021]

(xx) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944 along with Explanatory Memoranda and Delay Statements:-

(1) G.S.R. 117 (E), dated the 14<sup>th</sup> February, 2020, exempting the goods specified in the Fourth Schedule to the said Act from the whole of duty of excise leviable thereon under the said Schedule, as per the conditions given therein.

(2) G.S.R. 118 (E), dated the 14<sup>th</sup> February, 2020, amending Notification No. G.S.R. 271 (E), dated the 8<sup>th</sup> April, 2015, to insert certain entries in the original Notification.

[Placed in Library. For (1) and (2) See No. L.T. 4273/17/2021]

(xxi) A copy of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 140 (E), dated the 25<sup>th</sup> February, 2020, publishing Corrigendum to Notification No. G.S.R. 55 (E), dated the 28<sup>th</sup> January, 2020, (in English only)\*, under Section 159 of the Customs Act, 1962; and sub-section (2)

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\* Ministry of Finance (Department of Revenue) has *vide* OM No. F. No. 604/01/2020-DBK/471, dated the 18<sup>th</sup> March, 2020 informed that Notification No. G.S.R. 55 (E), dated the 28<sup>th</sup> January, 2020 had an error in the English version only and hence the Corrigendum was issued *vide* Notification No. G.S.R. 140 (E), dated the 25<sup>th</sup> February, 2020 in English only.

of Section 38 of the Central Excise Act, 1944 along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. L.T. 4274/17/2021]

(xxii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda and Delay Statement :-

- (1) G.S.R. 119 (E), dated the 14<sup>th</sup> February, 2020, regarding exemption from specified duties of Customs to goods when imported into India and cleared against a duty credit scrip issued by the Regional Authority under the scheme for Rebate of State and Central Taxes and Levies (RoSCTL) as per conditions mentioned therein.
- (2) G.S.R. 120 (E), dated the 14<sup>th</sup> February, 2020, amending Notification No. G.S.R. 269 (E), dated the 8<sup>th</sup> April, 2015, to insert certain entries in the original Notification.
- (3) G.S.R. 131 (E), dated the 19<sup>th</sup> February, 2020, publishing Corrigendum to Notification No. G.S.R. 119 (E), dated the 14<sup>th</sup> February, 2020 (in Hindi only).<sup>@</sup>
- (4) G.S.R. 227 (E), dated the 30<sup>th</sup> March, 2020, amending the Notifications No. G.S.R. 252 (E), dated the 1st April, 2015, G.S.R. 254 (E), dated the 1st April, 2015, G.S.R. 256 (E), dated the 1st April 2015, G.S.R. 258 (E), dated the 1<sup>st</sup> April, 2015 and G.S.R. 795 (E), dated the 13<sup>th</sup> August, 2016, to substitute certain entries in the original Notifications.
- (5) G.S.R. 296 (E), dated the 14<sup>th</sup> May, 2020, amending Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, to insert certain entries in the original Notification.
- (6) G.S.R. 307 (E), dated the 21<sup>st</sup> May, 2020, amending certain notifications mentioned therein, to substitute certain entries in the principal Notifications.

[Placed in Library. For (1) to (6) See No. L.T. 3074/17/2021]

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<sup>@</sup> Ministry of Finance (Department of Revenue) has vide OM No. F.No.605/04/2020-DBK/472, dated the 19<sup>th</sup> March, 2020 informed that Notification No. G.S.R. 119 (E), dated the 14<sup>th</sup> February, 2020 had an error in the Hindi version only and hence the Corrigendum was issued vide Notification No. G.S.R. 131 (E), dated the 19<sup>th</sup> February, 2020 in Hindi only.



(xxiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 132 (E), dated the 23<sup>rd</sup> February, 2021, in supersession of Notification No. G.S.R. 200 (E) dated 23<sup>rd</sup> March 2020 determining the provisions of sub-section (6B) or sub-section (6C) of section 25 of the Central Goods and Services Tax Act, 2017 mentioned therein, under Section 166 of the Central Goods and Service Tax, Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 3868/17/2021]

(xxiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 295 (E), dated the 14<sup>th</sup> May, 2020, publishing the Sabka Vishwas (legacy Dispute Resolution) Scheme (Amendment) Rules, 2020, under sub-section (3) of Section 132 of the Finance (No.2) Act, 2019, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. L.T. 3704/17/2021]

III. A copy (in English and Hindi) of the Sixth Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31<sup>st</sup> March, 2020, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3645/17/2021]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Hundredth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.10.2020 to 31.12.2020, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.10.2020 to 31.12.2020.

[Placed in Library. See No. L.T. 3766/17/2021]

V. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 53 and sub-section (4) of section 52 of the Competition Act, 2002:—

- (i) (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2019-20.
- (b) Statement by Government accepting the above Report.
- (ii) Annual Accounts of the Competition Commission of India (CCI), New Delhi, for the year 2019-20.
- (2) Statement giving reasons for the delay in laying the papers mentioned at (1)(i)(a) and (ii)(a) above.

[Placed in Library. See No. L.T. 3760/17/2021]

(B) A copy (in English and Hindi) of the Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2019-20, and the Audit Report thereon, under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 3767/17/2021]

VI. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2019-20, together with Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2018-19.
- (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 2016-17, 2017-18, and 2018-19, together with the Auditor's Report on the Accounts.
- (c) Statement by Government accepting the above Report.
- (d) Statements showing reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 3035/17/2021]

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS**

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports:

- (i) 323<sup>rd</sup> Report on the Demands for Grants 2021-22 of the Department of School Education and Literacy, Ministry of Education; and
- (ii) 324<sup>th</sup> Report on the Demands for Grants 2021-22 of the Department of Higher Education, Ministry of Education.

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**REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE, RAJYA SABHA**

SHRI SUSHIL KUMAR GUPTA (National Capital Territory of Delhi): Sir, I present the 161<sup>st</sup> Report (in English and Hindi) of the Committee on Papers Laid on the Table, Rajya Sabha on 'Laying of Annual Reports and Audited Accounts of Delhi Metro Rail Corporation (DMRC)'.

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON TRANSPORT, TOURISM AND CULTURE**

SHRI T. G. VENKATESH (Andhra Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:—

- (i) Two Hundred Eighty Seventh Report on the Demands for Grants (2021-22) of the Ministry of Road Transport and Highways; and
  - (ii) Two Hundred Eighty Eighth Report on the Demands for Grants (2021-22) of the Ministry of Tourism.
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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON AGRICULTURE**

**श्री कैलाश सोनी** (मध्य प्रदेश): महोदय, मैं विभाग-संबंधित कृषि संबंधी संसदीय स्थायी समिति (2020-21) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) कृषि एवं किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) की अनुदान मांगों (2021-22) के संबंध में चौबीसवां प्रतिवेदन;
- (ii) कृषि एवं किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) की अनुदान मांगों (2021-22) के संबंध में पच्चीसवां प्रतिवेदन; और
- (iii) खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदान मांगों (2021-22) के संबंध में छब्बीसवां प्रतिवेदन।

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON RURAL DEVELOPMENT**

**श्री नारण भाई जे. राठवा** (गुजरात): महोदय, मैं विभाग-संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) की अनुदान मांगों (2021-22) के जांच के संबंध में तेरहवां प्रतिवेदन;
  - (ii) भूमि संसाधन विभाग (ग्रामीण विकास मंत्रालय) की अनुदान मांगों (2021-22) के जांच के संबंध में चौदहवां प्रतिवेदन; और
  - (iii) पंचायती राज मंत्रालय की अनुदान मांगों (2021-22) के जांच के संबंध में पंद्रहवां प्रतिवेदन।
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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

**श्री रामकुमार वर्मा** (राजस्थान): महोदय, मैं जनजातीय कार्य मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग-संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति के उन्नीसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**STATEMENTS BY MINISTER**

**Status of implementation of recommendations contained in the Second and Eighth Reports of the Department-related Parliamentary Standing Committee on Finance**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay the following statements regarding:-

- (i) Status of implementation of recommendations contained in the Second Report of the Department-related Parliamentary Standing Committee on Finance on Demands for Grants (2019-20) pertaining to the Department of Revenue, Ministry of Finance.
- (ii) Status of implementation of recommendations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Finance on Demands for Grants (2020-21) pertaining to the Department of Revenue, Ministry of Finance.

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**ANNOUNCEMENT BY THE CHAIR**

MR. DEPUTY CHAIRMAN: Hon. Members, as you are aware, on the request from several Members, it has been decided that during the remaining part of the Budget Session, Members will be seated in the Rajya Sabha Chamber and its Galleries only with some physical distancing. Accordingly, 142 seats have been made available for Members in the Rajya Sabha Chamber and remaining Members will be seated in the four Galleries. Seats earmarked for the parties/groups have already been communicated to their leaders.

While every Member seated in the Rajya Sabha Chamber will have a sound console with microphone on the allotted seat, some of the Members sitting in the Galleries may not find microphone and sound console system on their seats as it is not possible to provide this facility at such a short notice. However, in order to facilitate their participation in the proceedings, one seat in each Gallery has been kept vacant to which these Members can come and speak when called by the Chair.

I request the Members to please bear with this temporary seating arrangement made for the remaining part of the current Budget Session. Your cooperation in this regard is highly appreciated. Once the COVID-19 situation normalizes, we will revert to full seating in the Rajya Sabha Chamber with proper allocation of seats.

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**MOTION FOR ELECTION TO THE INSTITUTE OF TEACHING AND RESEARCH IN  
AYURVEDA, JAMNAGAR**

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS;  
AND THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI  
KIREN RIJJU): Sir, I move the following Motion:

"That in pursuance of sub-clause (k) of clause (1) of Section 6 of the Institute of Teaching and Research in Ayurveda Act, 2020, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Institute of Teaching and Research in Ayurveda, Jamanagar, subject to the provisions of the Act."

*The question was put and the motion was adopted.*

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**RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE**

MR. DEPUTY CHAIRMAN: I have to inform the House that the Business Advisory Committee, at its meeting held on Monday, the 8<sup>th</sup> of March, 2021, has allotted time for Government Legislative and other Business, as follows:

Sl. No.	Business	Time Allotted
I	Discussion on the Working of the Ministries of: (i) Jal Shakti (ii) Railways (iii) Tourism (iv) Food Processing Industries (v) Agriculture and Farmers Welfare and Rural Development (to be discussed together) and (vi) Tribal Affairs	Four hours each
II	Consideration and return of the Appropriation Bills relating to the following Demands, after they are passed by Lok Sabha: (i) Demands for Grants for 2021-22 (ii) Supplementary Demands for Grants for 2020-21	Twelve hours (4+4+4=12) (To be discussed together)
III	Consideration and return of the Appropriation Bills relating to the following Demands, after they are passed by Lok Sabha: (i) Supplementary Demands for Grants of Union Territory of Jammu & Kashmir for the financial year 2020-21. (ii) Demands for Grants of Union Territory of Jammu & Kashmir for the financial year 2021-22.	
IV	Consideration and return of the Finance Bill, 2021, after it is passed by Lok Sabha.	
V	Consideration and passing of the following Bills, after they are passed by Lok Sabha: (i) The Tribunals Reforms (Rationalisation and Conditions of Service) Bill, 2021.	Three hours
	(ii) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2021.	One hour

The Committee also recommended that the sitting of the House fixed for Friday, the 12<sup>th</sup> March, 2021, may be cancelled.

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**MATTERS RAISED WITH PERMISSION**

MR. DEPUTY CHAIRMAN: Now, we will take up the Zero Hour submissions.

SHRI JAIRAM RAMESH: Sir, I have a point to make.

MR. DEPUTY CHAIRMAN: I will come to you. One minute. Four notices under Rule 267 for suspension of Rules and taking up discussion on the issue of increase in the prices of petrol and diesel in the country have been received. They are from Shri Satish Chandra Misra, BSP; Shri Mallikarjun Kharge, hon. LoP; Shri Tiruchi Siva, DMK; and, Shrimati Priyanka Chaturvedi. चार नोटिसेज हैं। माननीय चेयरमैन ने कल इस पर, अर्थात् रूल 267 पर रूलिंग दी थी और इसको reopen नहीं किया जा सकता है। चूँकि Short Duration Discussion के लिए भी यह subject आया हुआ है और already Ministries पर discussion होना है, Appropriation Bill पर discussion है, Finance Bill पर discussion है, इस पर बोलने के लिए काफी opportunities हैं। ...**(व्यवधान)**... आप सब जानते हैं कि चेयरमैन साहब की ruling reopen नहीं हो सकती। इसलिए मेरा आग्रह होगा कि आप बैठें और कृपया ज़ीरो ऑवर चलने दें। ...**(व्यवधान)**... कृपया ज़ीरो ऑवर चलने दें, माननीय मेम्बर्स से मेरा आग्रह होगा। डा. सस्मित पात्रा जी। ...**(व्यवधान)**... प्लीज़ ...**(व्यवधान)**... और कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... Please bear with me. Cooperate करें, please. ...*(Interruptions)*...

**Need to ensure more participation of women in leadership roles and for legislations ensuring gender equality**

DR. SASMIT PATRA (Odisha): Mr. Deputy Chairman, Sir, thank you very much for giving me this opportunity to speak in Zero Hour. ...*(Interruptions)*... I rise to speak about the need to ensure more participation of women in leadership roles and for legislations, ensuring gender equality. ...*(Interruptions)*...

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : \***

**श्री दिग्विजय सिंह : \***

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\* Not recorded.



**श्री दीपेन्द्र सिंह हुड्डा : \***

SHRI TIRUCHI SIVA: \*

DR. SASMIT PATRA: Sir, today the specter of trafficking is very high in the country. ...*(Interruptions)*... If we want to ensure gender equality; if we want to ensure generation equality, we need to ensure that we should be able to pass the Anti Trafficking Bill. ...*(Interruptions)*...

**श्री उपसभापति :** मेरा आग्रह होगा कि कृपया आप सब बैठें। ...*(व्यवधान)*... आप सब शान्ति रखें, सदन को चलने दें। ...*(व्यवधान)*... माननीय एलओपी साहब, कृपया शान्ति रखें। ...*(व्यवधान)*...

DR. SASMIT PATRA: Sir, the Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill has been pending for long time. It has not been reintroduced. ...*(Interruptions)*... It was passed in 2018 in the Lok Sabha. But, thereafter, it lapsed with the previous Lok Sabha. ...*(Interruptions)*... It needs to be reintroduced to ensure that the anti-trafficking measures, which will protect women, are undertaken. ...*(Interruptions)*... But, it has not been done so far. May I request the Government to kindly heed that they need to pass this Bill at the earliest? ...*(Interruptions)*...

**श्री उपसभापति :** मेरा आग्रह होगा कि कृपया बैल में न आँ। ...*(व्यवधान)*... आप अपनी-अपनी जगह जाँ। ...*(व्यवधान)*... आप जानते हैं कि माननीय चेयरमैन साहब की ruling reopen नहीं हो सकती। ...*(व्यवधान)*... कोई बात रिकॉर्ड पर नहीं जा रही है। ...*(व्यवधान)*...

DR. SASMIT PATRA: Second, in terms of ensuring women in leadership positions, the hon. Members have already mentioned about the need for passage of Women Reservation Bill. ...*(Interruptions)*... I reiterate and I join with those Members who have been asking for passage of Women Reservation Bill to ensure 33 per cent reservation for women in the Legislative Assemblies and in the Parliament. ...*(Interruptions)*... I hope, these two legislations will help not only in terms of leadership roles for women, but will also ensure generation equality and gender equality for the women of the country. ...*(Interruptions)*... Thank you very much. ...*(Interruptions)*...

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\* Not recorded.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with what the hon. Member, Dr. Sasmit Patra, has said.

MR. DEPUTY CHAIRMAN: Shri Rajmani Patelji. ...*(Interruptions)*... Shri Rajmani Patelji. ...*(Interruptions)*... Shri Rajmani Patelji. ...*(Interruptions)*... Next Member, Shri Ram Nath Thakur. ...*(Interruptions)*...

### Need for implementation of Jannayak Karpuri Thakur formula for OBC reservation

**श्री राम नाथ ठाकुर** (बिहार) : माननीय उपसभापति महोदय, दिनांक 10.11.1978 को जननायक कर्पूरी ठाकुर ने अन्य पिछड़े वर्गों के लिए अधिनियमित आरक्षण में वर्गीकरण का प्रावधान किया। ...*(व्यवधान)*... उन्होंने इस 27 प्रतिशत में से 8 प्रतिशत पिछड़े, 12 प्रतिशत अति पिछड़े, 3 प्रतिशत आर्थिक रूप से पिछड़े तथा 3 प्रतिशत महिलाओं के लिए आरक्षण की व्यवस्था की, ...*(व्यवधान)*... ताकि वस्तुतः इसका लाभ सर्वप्रथम उन्हें मिले, जिन्हें सही में इसकी आवश्यकता है। ...*(व्यवधान)*... इसी वर्गीकरण के आधार पर विनिर्धारित अनुपात में बिहार में इस वंचित समाज के सभी लोगों को सरकारी सेवाओं तथा शैक्षणिक संस्थानों आदि में आरक्षण की सुविधा प्रदान की जाती है। ...*(व्यवधान)*...

**श्री उपसभापति** : कृपया बैल में आकर नारे न लगाएँ। ...*(व्यवधान)*... सारे सदस्य बड़े महत्वपूर्ण सवाल उठाते हैं। ...*(व्यवधान)*... उन्हें जीरो ऑवर में मौका मिलता है। इसलिए मेरा आग्रह होगा कि आप अपनी सीट पर जाएँ। ...*(व्यवधान)*...

**श्री राम नाथ ठाकुर** : ऐसा करते समय जननायक के मन में इस वंचित समाज में व्याप्त विपन्नता की स्थिति सर्वोपरि थी। ...*(व्यवधान)*... सर्वप्रथम इसका फायदा किसे मिले, किसे इसकी नितांत जरूरत है, इसी तात्कालिकता को ध्यान में रख कर यह वर्गीकरण किया गया है। ...*(व्यवधान)*... हमारे दल, जनता दल (यूनाइटेड) के नेता तथा बिहार के माननीय मुख्य मंत्री, श्री नीतीश कुमार जी ने माँग की है कि इस फॉर्मूले को केन्द्र स्तर पर लागू किया जाए, ताकि जिन वर्गों को इसकी नितांत आवश्यकता है, वे इससे लाभान्वित हों तथा उनको अपना वाजिब लाभ मिले। ...*(व्यवधान)*...

इस शून्य काल के उल्लेख के माध्यम से मैं सरकार से यह माँग करता हूँ कि अन्य पिछड़े वर्गों के लिए दिए गए आरक्षण में जननायक कर्पूरी ठाकुर द्वारा निर्धारित वर्गीकरण के अनुरूप प्रावधान किया जाए।

**प्रो. मनोज कुमार झा** (बिहार) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए इस विषय के साथ सम्बद्ध करता हूँ।

**श्री हरनाथ सिंह यादव** (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए इस विषय के साथ सम्बद्ध करता हूँ।

MR. DEPUTY CHAIRMAN: Now, Shri Kanakamedala Ravindra Kumar.  
...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order. ...(Interruptions)...

**श्री उपसभापति** : आपका point of order क्या है? ...(व्यवधान)... एक मिनट। ...(व्यवधान)...

SHRI TIRUCHI SIVA: Sir, we had given notice under Rule 267 on a very important issue of the hike in ...(Interruptions)...

**अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नकवी)** : सर, बीच में point of order नहीं होता। ...(व्यवधान)...

SHRI TIRUCHI SIVA: No; no. Let the Chair say this. ...(Interruptions)... Sir, I have a point of order under Rule 258. ...(Interruptions)...

**श्री उपसभापति**: माननीय सदस्यगण, आप अपनी-अपनी सीट्स पर जाएं।...(व्यवधान)... माननीय सदस्यगण, आप बैठें, आपस में बात न करें।...(व्यवधान)... उनको प्वाइंट ऑफ ऑर्डर उठाने दें।...(व्यवधान)... आपसे आग्रह है कि प्लीज़, आप अपनी सीट पर जाएं।...(व्यवधान)...

SHRI TIRUCHI SIVA: Let me complete, Sir.

MR. DEPUTY CHAIRMAN: Yes, please. Let them go back to their seats.

SHRI TIRUCHI SIVA: Sir, we agree with you that you are taking up a very important item, that is, Zero Hour. But, at the same time, a hike in the petrol and diesel prices is disturbing the people very much. When the Parliament is in Session, we have to discuss ... (Interruptions)..

MR. DEPUTY CHAIRMAN: As you know, we cannot discuss the Chairman's ruling. ..(Interruptions)..

SHRI TIRUCHI SIVA: Let me complete, Sir. ..(Interruptions).. Even if the regular Business is to be taken up, it could be only when the House is in order. The Members

are disturbed and they are asking, “What happened to notice that we have given under Rule 267? If the House goes on like this, we cannot even listen to them. We also have to speak. Kindly bring the House to order, Sir.

MR. DEPUTY CHAIRMAN: Mr. Tiruchi Siva, you are a very senior Member. As you know, the Chairman *Sahib* has given the ruling and I have already informed the House that that cannot be re-opened and re-discussed.

SHRI TIRUCHI SIVA: Okay, Sir.

MR. DEPUTY CHAIRMAN: I have already conveyed Chairman's feeling. Yesterday, he said कि आप मिनिस्ट्रीज़ पर डिस्कस कर सकते हैं, आप फाइनेंशियल बिल पर डिस्कस कर सकते हैं।...**(व्यवधान)**... आपके पास डिस्कस करने के लिए अनेक opportunities हैं, इसलिए it is not applicable.

SHRI TIRUCHI SIVA: We don't discuss about the functioning of the Ministry of Petroleum. ...**(Interruptions)**..

**श्री उपसभापति** : आपके पास डिस्कस करने के लिए अनेक opportunities हैं, इसलिए it is not applicable. ...**(Interruptions)**..

SHRI TIRUCHI SIVA: This is a fresh notice, Sir. ...**(Interruptions)**.. It is a fresh notice. ...**(Interruptions)**..

MR. DEPUTY CHAIRMAN: Shri Kanakamedala Ravindra Kumar ...**(Interruptions)**..

SHRI TIRUCHI SIVA: Sir, the House cannot be conducted. ...**(Interruptions)**..

**श्री उपसभापति** : हाउस को ऑर्डर में लाना सारे एमपीज़ की ड्यूटी है।...**(व्यवधान)**... I will again request the Members to go back to their seats. ...**(Interruptions)**..

**श्री भूपेन्द्र यादव (राजस्थान)** : सर, मेरा भी एक प्वाइंट ऑफ ऑर्डर है।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: One minute. Let me hear his point of order. ...**(Interruptions)**.. इनके अलावा कोई और बात रिकॉर्ड पर नहीं जाएगी।...**(व्यवधान)**...

**श्री भूपेन्द्र यादव:** सर, मैं एक ही बात कहना चाह रहा हूँ, श्री तिरुची शिवा जी सदन के सीनियर मेम्बर हैं और इस चेयर पर भी बैठते हैं। श्री खरगे जी भी सीनियर मेम्बर हैं। ये लोग रूल 267 में प्वाइंट ऑफ ऑर्डर की बात कर रहे हैं, लेकिन इनको रूल 258 भी पढ़ना चाहिए। रूल 258 में लिखा है कि अगर एक बार चेयरमैन साहब की रूलिंग आ जाती है, तो वह सबके लिए फाइनल है, इसलिए आप सदन को चलने दीजिए।...**(व्यवधान)**... लोकतंत्र में यही है...**(व्यवधान)**... जब रूल 258 में रूलिंग आ गई है, तो अब विपक्ष के द्वारा शोर मचाना कभी भी उचित नहीं कहा जा सकता है।...**(व्यवधान)**...

**श्री उपसभापति :** प्लीज़, आप लोग बैठिए।...**(व्यवधान)**... श्री कनकमेदला रवींद्र कुमार जी, आप बोलिए। ...**(व्यवधान)**... सिर्फ आपकी बात ही रिकॉर्ड पर जाएगी।...**(व्यवधान)**... ऑनरेबल मेम्बर्स, आप आपस में बात न करें।...**(व्यवधान)**... Please. ...*(Interruptions)*.. Kanakamedala ji, please speak.

### **Proposal to merge Centre of Excellence for studies in classical Telugu with Bharatiya Bhasha**

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh):\* "Telugu language with a history of three thousand years was given status of classical language in 2008. As a result, there was an opportunity to conduct in-depth research on the antiquity and uniqueness of Telugu language. For a long time, the Centre of Excellence for Studies in Classical Telugu (CESCT) was under the patronage of the Central Institute of Indian Languages (CIIL) in Mysore. With the initiative taken by the Hon'ble Vice-President, Shri Venkaiah Naidu, the Centre eventually moved to Nellore in Andhra Pradesh from Mysore. However, this Centre is not accorded independent status." ...*(Interruptions)*..

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): I am on my legs. This is not fair. ...*(Interruptions)*..

**श्री उपसभापति :** मैंने आपको अभी बताया है कि रूल 267 में माननीय चेयरमैन साहब ने...**(व्यवधान)**... माननीय एलओपी, प्लीज़...**(व्यवधान)**... LoP, please take your seat. मैं पुनः माननीय एलओपी से कहना चाहूंगा, ऑलरेडी आपको ऑनरेबल चेयरमैन ने कल इस प्वाइंट पर बोलने का मौका दिया था।...**(व्यवधान)**... इस पर पुनः उन्होंने डिस्मिशन दे दिया है।...**(व्यवधान)**... मैंने उनसे आते ही यह बात क्लियर की। ...**(व्यवधान)**... उन्होंने इस पर क्लियर डिस्मिशन दिया। ...**(व्यवधान)**... मैंने यह पढ़ा और उनको बताया...**(व्यवधान)**... इसलिए, please, no further

\* English translation of the original speech delivered in Telugu.

discussion. ...*(Interruptions)*.. Hon. LoP, please take your seat. ..*(Interruptions)*.. श्री कनकमेदला रवींद्र कुमार जी...*(व्यवधान)*... ऑनरेबल मेम्बर्स, प्लीज़ आप अपनी सीट्स पर बैठें!...*(व्यवधान)*... बिना ऑनरेबल चेयरमैन के अप्रूवल के रूल 267 पर बहस नहीं हो सकती है। ...*(व्यवधान)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \* "The language lovers and linguists request that the Centre that is, CESCT should not be merged with Central Institute of Indian Languages (CIIL), which will soon be awarded University Status. It is difficult for the Centre of Excellence for Studies in Classical Telugu (CESCT) to achieve its goals with the status of a University. Instead, the Centre should be run separately with autonomous status. People of Karnataka have already started their protest against the decision of the Central Government and they want their Centre to continue with autonomy without joining the University. Telugu-speaking people are also trying to protest against the uncertainty....*(Interruptions)*..

After the appointment of Director to the Centre of Excellence for Studies in Classical Telugu, research activities are in full swing. Two books have been published. Six to seven books and research reports are ready for print. The inaugural issue of the research journal 'Telugu Siri' has been published. Hundreds of faculty members and research students participated and benefited from conferences held in Hyderabad, Tirupati, Mysore and Nellore. ...*(Interruptions)*..

At this juncture, the Government of India decided to convert the Central Institute of Indian Languages (CIIL) in Mysore into Bharatiya Bhasha Vishwavidyalaya. It appointed a committee of eleven members to formulate guidelines and recommendations for the proposed University. The absence of even a single Telugu member from either of the states in this Committee is a matter of concern. ...*(Interruptions)*..

The Government of India has requested the Committee to give appropriate directions on the matter of incorporating the Central Institute of Indian Languages as part of the Bharatiya Bhasha Vishwavidyalaya. Immediately, our brothers from Tamil Nadu have opposed this move and expressed their concern to this merger. It is very unfortunate that the Government of Andhra Pradesh did not respond to this proposal of merger. ...*(Interruptions)*..

The amalgamation of the Centre of Excellence for Studies in Classical Telugu in Nellore with a university will not only cause the Centre to lose its autonomous status, rather it will also cripple its development. The revenue and expenses which will be

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\* English translation of the original speech delivered in Telugu.

allocated for this centre will also go to the university. Telugu Departments in the universities spread across the two Telugu states are doing a lot of work already."  
 ...(Interruptions)..

**श्री उपसभापति:** सदन 12 बजे तक स्थगित किया जाता है।

*The House then adjourned at twenty minutes past eleven of the clock.*

*The House reassembled at twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question Hour. Question No. 152; Shri K.R. Suresh Reddy; not present. ...(Interruptions)...

\*152. [*The Questioner was absent.*]

### Recognised Medical Colleges under MCI

\*152. SHRI K.R. SURESH REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names and number of medical colleges recognised by the Medical Council of India (MCI) in the country during the last three years;

(b) whether funds have been provided to recognised medical colleges by Government in the States of Telangana and Andhra Pradesh during the last three years; and

(c) whether funds provided by Government have been spent on the improvements in the colleges, such as building constructions, medical equipments, teaching system etc., if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) As informed by National Medical Commission (NMC), 90 medical colleges have been established during the last three years. State/UT-wise details are at **Annexure-I**.

(b) and (c) This Ministry administers a Centrally Sponsored Scheme (CSS) for “Establishment of new medical colleges attached with existing district/referral hospitals”. Establishment of 157 new Medical Colleges has been approved under the scheme in three phases. The fund sharing ratio between the Central Government and States under the Scheme is 90:10 for NE/Special Category States and 60:40 for other States. Under the Scheme, a new medical college can be taken up by upgradation of a district hospital. As per the Scheme guidelines, such projects can be approved in districts where there are no pre existing Government or private medical college.

Under Phase-I of the Scheme, 58 districts in 20 States/UT have been approved for establishment of medical colleges. Total cost of establishment of one Medical College under this Phase is Rs.189 crore. Entire Central Share of Rs.7541.10 crore has been released to the State/UT Governments for these medical colleges. Out of these 58 medical colleges, 46 have become functional. Details are at **Annexure-II**.

Under Phase-II of the Scheme (launched in February, 2018), 24 new medical colleges in 8 States have been approved. The total cost of establishment of one Medical College under this Phase is Rs.250 crore. Funds to the tune of Rs.3150.70 crore have been released to the State /UT Governments. Details are at **Annexure-III**.

Under Phase-III of the Scheme launched in August, 2019, 75 new medical colleges have been approved in 18 States/UTs. The total cost of establishment of one Medical College under this Phase is Rs.325 crore. Funds to the tune of Rs.4143.41 crore have been released to the State /UT Government. Details are at **Annexure-IV**.

The Ministry also administers a Centrally Sponsored Scheme for Up-Gradation of Central/State Government Medical Colleges for increase of MBBS seats in existing medical colleges. Under the scheme of increase of MBBS one time grant is provided for infrastructure and equipments. Till date, 48 Medical Colleges have been approved under the scheme to increase 3325 MBBS seat and Rs. 2451.1 Crore have been released to the State Governments. Details are at Annexure-V.

The Ministry also administers a Centrally Sponsored Scheme for strengthening and upgradation of State Government medical colleges for starting new PG disciplines and increasing PG seats. Under Phase I of the Scheme (2009-10 to 2019-20), funds were released for increasing 4058 seats. Under Phase II of the Scheme, launched in 2018, a total of 16 Government medical colleges have been approved for increasing



1741 PG seats. The Scheme entails funding of Rs.1.20 crore per seat. Details are at **Annexure VI and VII.**

Under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY), the Ministry has taken up upgradation of 69 existing Government Medical Colleges / Institutions in the country for setting up of Super Specialty Block. Details are at Annexure-VIII.

**Annexure-I**

Sl. No.	State	Name of the college
1	Arunachal Pradesh	TomoRiba Institute of Health & Medical Sciences, Narahlagun
2	Mizoram	Mizoram Institute of Medical Sciences Education & Research, Falkawn, Mizoram
3	Himachal Pradesh	Dr. Radhakrishnan Government Medical College, Hamirpur, Himachal Pradesh
4	Madhya Pradesh	Govt. Datia Medical College, Datia
5	Maharashtra	Government Medical College, Jalgaon, Maharashtra
6	Odisha	Govt. Medical College & Hospital. Balasore, Odisha
7	Odisha	Govt. Medical College & Hospital, Balangir, Odisha
8	Rajasthan	Govt. Medical College, Bhilwara
9	Rajasthan	Govt. Medical College, Bharatpur, Rajasthan
10	Rajasthan	Govt. Medical College, Churu, Rajasthan
11	Rajasthan	Govt. Medical College, Dungarpur, Rajasthan
12	Rajasthan	Govt. Medical College, Pali, Rajasthan
13	Telangana	Govt. Medical College, Siddipet, Telangana
14	Madhya Pradesh	Govt. Medical College, Ratlam
15	Madhya Pradesh	Govt. Medical College, Vidisha
16	Madhya Pradesh	Govt. Medical College, Khandwa
17	Maharashtra	AIIMS, Nagpur
18	Andhra Pradesh	AIIMS, Mangalgi

19	Uttar Pradesh	Mulayam Singh Yadav Medical College & Hospital, Meerut, U.P.
20	West Bengal	Jagannath Gupta Institute of Medical Sciences & Hospital, Buita, Budge Budge , Kolkata, West Bengal
21	Telangana	Ayaan Institute of Medical Sciences, Teaching Hospital & Research Centre, Kanaka Mamidi, Moinabad Mandal, R.R. District, Hyderabad, Telangana
22	Gujarat	Zydus Medical College, Dahod, Gujarat
23	Gujarat	Banas Medical College & Research Institute, Palanpur, Gujarat
24	Dadar & Nagar Haveli	Shri VinobhaBhave Institute of Medical Sciences & Research, Dadra AND Nagar Haveli
25	Jammu & Kashmir	Govt. Medical College, Anantnag, Jammu & Kashmir
26	Jammu & Kashmir	Govt. Medical College & Hospital, Kathua, Jammu (J & K)
27	Jammu & Kashmir	Govt. Medical College , Baramulla, Kashmir
28	Jammu & Kashmir	Govt. Medical College , Rajouri , Kashmir
29	Karnataka	Bowring & Lady Curzon Medical College & Research Institute, Shivajinagar, Bangalore
30	Madhya Pradesh	Govt. Medical College, Chhindwara , M.P.
31	Madhya Pradesh	Govt. Medical College, shahdol, M.P.
32	Madhya Pradesh	Govt. Medical College, Shivpuri, Madhya Pradesh.
33	Maharashtra	Government Medical College, Baramati, Maharashtra
34	Rajasthan	Govt. Medical College, Barmer, Rajasthan
35	Tamil Nadu	Govt. Medical College, Sanapiratti Village KarurDistt., Tamil Nadu
36	Telangana	Govt. Medical College, Nalgonda, Telangana
37	Telangana	Govt. Medical College, Suryapet, Telangana

38	Uttar Pradesh	Govt. Allopathic Medical College, Faizabad, U.P.
39	Uttar Pradesh	Govt. Medical College, Shahjahanpur, U.P.
40	Uttar Pradesh	Government Institute of Medical Sciences, Greater Noida, U.P.
41	Uttar Pradesh	Govt. Medical College, Badaun, Uttar Pradesh
42	Uttar Pradesh	Govt. Medical College, Firozabad
43	Uttar Pradesh	Rajkiya Allopathic Medical College, Bahraich, KDC College Road, Bahraich, Uttar Pradesh
44	West Bengal	Diamond Harbour Govt. Medical College & Hospital, West Bengal
45	West Bengal	Raiganj Govt. Medical College & Hospital, Raiganj, West Bengal
46	West Bengal	Cooch Behar Govt. Medical College & Hospital, Cooch Behar, West Bengal
47	West Bengal	Rampurhat Govt. Medical College & Hospital, Rampurhat, West Bengal
48	Uttar Pradesh	Rajkiya Allopathic Medical College, Ramnagar, Basti, U.P.
49	Jharkhand	Palamu Medical College, Medininagar, Palamu
50	Jharkhand	Hazaribagh Medical College, Hazaribah
51	Jharkhand	Dumka Medical College, Dumka
52	West Bengal	AIIMS, Kalyani
53	Uttar Pradesh	AIIMS, Gorakhpur
54	Uttar Pradesh	AIIMS, Raibareli
55	Telangana	AIIMS, Bibinagar
56	Punjab	AIIMS, Bhatinda
57	Jharkhand	AIIMS, Deoghar
58	Bihar	Lord Buddha Medical College & Hospital, Saharsa
59	Bihar	Madhubani Medical College, Madhubani, Bihar

60	Gujarat	Shantabaa Hospital and Medical College, civil Hospital, Campus, Amreli, Gujarat.
61	Gujarat	Dr. N.D. Desai Faculty of Medical Science and Research, Dharmsinh Desai University Campus, Nadiad, Gujarat
62	Gujarat	Nootan Sarva Vidhyalaya Kelavani Mandal, Visnagar
63	Haryana	Al Falah School of Medical Science & Research Centre, Village, Dhauj, Tikri, Kheda Fatehpur Taga Road, Faridabad, Haryana
64	Karnataka	Sri Siddhartha Institute of Medical Sciences & Research Centre, T-Bengur, NH4, Nelamangala Taluk, Bangalore Rural District-562123.
65	Tamil Nadu	Kovai Medical Center & Hospital Ltd., Coimbatore
66	Telangana	Dr. Patnam Mahender Reddy Institute of Medical Sciences, Chevella Village, Ranga Reddy Distt. Telangana
67	Telangana	Surabhi Institute of Medical Sciences, Siddipet, Distt. Medak, Telangana
68	Telangana	Mamata Academy of Medical Sciences, Bachupally, Medchal-Malajgiri, Districts, Hyderabad
69	West Bengal	Shri Ramkrishna Institute of Medical Sciences and Sanaka Hospitals, Malandighi, Durgapur , West Bengal
70	Assam	Assam Hills Medical College & Research Institute , Diphu, Assam
71	Bihar	Jannayak Karpoori Thakur Medical College & Hospital, Madhepura, Bihar
72	J & K	Govt. Medical College, Doda, Kashmir
73	Maharashtra	Govt. Medical College, Nandurbar, Maharashtra

74	Rajasthan	Shri Kalyan Govt. Medical College, Sikar , Rajasthan
75	West Bengal	Purulia Govt. Medical College & Hospital, Purulia, West Bengal
76	Bihar	Netaji Subhas Medical College & Hospital, Amhara, Bihta, Patna
77	Gujarat	Dr. Kiran C. Patel Medical College & Research Institute, Bharuch
78	Jharkhand	Manipal Tata Medical College, Baridih, Jamshedpur, Jharkhand
79	Karnataka	Dr. Chandramma Dayananda Sagar Institute of Medical Education & Research, Harohalli, Karnataka
80	Madhya Pradesh	Mahaveer Institute of Medical Sciences & Research, Badwai, Bhopal
81	Maharashtra	Sindhudurg Shikshan Prasarak Mandal Medical College & Lifetime Hospital, Maharashtra
82	Maharashtra	Datta Meghe Medical College, Wanadongri, Hingna, Nagpur
83	Maharashtra	Symbiosis Medical College for Woman, Pune, Maharashtra
84	Punjab	Gian Sagar Medial College & Hospital, Ramnagar, Rajpura, Distt. Patiala.
85	Tamil Nadu	Indira Medical College & Hospitals, Thiruvallur Taluk & District, Tamil Nadu
86	Tamil Nadu	Panimalar Medical College Hospital & Research Institute Varadharajapuram, Poonamallee, Chennai, Tamil Nadu
87	Tamil Nadu	Bhaarath Medical College & Hospital, Agaram Village, Selaiyur, Chennai, Tamil Nadu
88	Telangana	TRR Institute of Medical Sciences, Patancheru, Medak Dist., Telangana

89	Uttar Pradesh	United Institute of Medical Sciences, District Allahabad, Uttar Pradesh
90	Uttar Pradesh	Noida International Institute of Medical Sciences, GautamBhudh Nagar, Uttar Pradesh

## Annexure-II

Details of medical colleges approved under Phase-I of Centrally Sponsored Scheme for 'Establishment of new Medical Colleges attached with existing District/Referral Hospitals'

Rs. in crore

S.N.	State/UT		Districts	Approved Cost	Central Share 60% (90% for NE)	Total Central Share Released	Functional
1	A & N Islands	1	Port Blair	189.00	113.40	113.40	Yes
2	Arunachal Pradesh	2	Naharlagun	189.00	170.10	170.10	Yes
3	Assam	3	Dhubri	189.00	170.10	170.10	No
		4	Nagaon	189.00	170.10	170.10	No
		5	North Lakhimpur	189.00	170.10	170.10	No
		6	Diphu	189.00	170.10	170.10	Yes
4	Bihar	7	Purnia	189.00	113.40	113.40	No
		8	Saran (Chhapara)	189.00	113.40	113.40	No
		9	Samastipur	189.00	113.40	113.40	No
5	Chhattisgarh	10	Rajnandgaon	189.00	113.40	113.40	Yes
		11	Sarguja	189.00	113.40	113.40	Yes
6	Himachal Pradesh	12	Chamba	189.00	170.10	170.10	Yes
		13	Hamirpur	189.00	170.10	170.10	Yes
		14	Nahan (Sirmour)	189.00	170.10	170.10	Yes

7	Haryana	15	Bhiwani	189.00	113.4	113.40	No
8	Jharkhand	16	Dumka	189.00	113.40	113.40	Yes
		17	Hazaribagh	189.00	113.40	113.40	Yes
		18	Palamu (Daltonganj)	189.00	113.40	113.40	Yes
9	Jammu & Kashmir	19	Anantnag	189.00	170.10	170.10	Yes
		20	Baramulla	189.00	170.10	170.10	Yes
		21	Rajouri	189.00	170.10	170.10	Yes
		22	Doda	189.00	170.10	170.10	Yes
		23	Kathua	189.00	170.10	170.10	Yes
10	Madhya Pradesh	24	Datia	189.00	113.40	113.40	Yes
		25	Khandwa	189.00	113.40	113.40	Yes
		26	Ratlam	189.00	113.40	113.40	Yes
		27	Shahdol	189.00	113.40	113.40	Yes
		28	Vidisha	189.00	113.40	113.40	Yes
		29	Chindwara	189.00	113.40	113.40	Yes
		30	Shivpuri	189.00	113.40	113.40	Yes
11	Maharashtra	31	Gondia	189.00	113.40	113.40	Yes
12	Meghalaya	32	West Garo Hills (Tura)	189.00	170.10	170.10	No
13	Mizoram	33	Falkawn	189.00	170.10	170.10	Yes
14	Nagaland	34	Naga Hospital	189.00	170.10	170.10	No
15	Odisha	35	Balasore	189.00	113.40	113.40	Yes



		36	Baripada (Mayurbhanj)	189.00	113.40	113.40	Yes
		37	Bolangir	189.00	113.40	113.40	Yes
		38	Koraput	189.00	113.40	113.40	Yes
		39	Puri	189.00	113.40	113.40	No
16	Punjab	40	SAS Nagar	189.00	113.40	113.40	No
17	Rajasthan	41	Barmer	189.00	113.40	113.40	Yes
		42	Bharatpur	189.00	113.40	113.40	Yes
		43	Bhilwara	189.00	113.40	113.40	Yes
		44	Churu	189.00	113.40	113.40	Yes
		45	Dungarpur	189.00	113.40	113.40	Yes
		46	Pali	189.00	113.40	113.40	Yes
18	Uttar Pradesh	47	Sikar	189.00	113.40	113.40	Yes
		48	Basti	189.00	113.40	113.40	Yes
		49	Faizabad	189.00	113.40	113.40	Yes
		50	Firozabad	189.00	113.40	113.40	Yes
		51	Shahjahanpur	189.00	113.40	113.40	Yes
19	Uttarakhand	52	Bahraich	189.00	113.40	113.40	Yes
		53	Almora	189.00	170.10	170.10	No
20	West Bengal	54	Birbhum (Rampur Hat)	189.00	113.40	113.40	Yes
		55	Cooch behar	189.00	113.40	113.40	Yes
		56	Diamond harbour	189.00	113.40	113.40	Yes

		57	Purulia	189.00	113.40	113.40	Yes
		58	Raiganj, North Dinajpur	189.00	113.40	113.40	Yes
	<b>Total</b>			10962.00	7541.10	7541.10	

**Annexure-III**

**Details of medical colleges approved under Phase-II of Centrally Sponsored Scheme for Establishment of new  
Medical Colleges attached with existing District/Referral Hospitals**

(Rs. in crore)

S. No.	State		Location Selected by State Government	Approved Cost	Central Share	Amount released	Functional
1	Bihar	1	Sitamarhi	250	150	100	No
		2	Jhanjharpur	250	150	100	No
		3	Siwan	250	150	0	No
		4	Buxar	250	150	100	No
		5	Jamui	250	150	100	No
2	Jharkhand	6	Koderma	250	150	150	No
		7	Chaibasa (Singhbhum)	250	150	150	No
3	Madhya Pradesh	8	Satna	250	150	150	No
4	Odisha	9	Jajpur	250	150	100	No
5	Rajasthan	10	Dholpur	250	150	150	No
6	Uttar Pradesh	11	Etah	250	150	145.14	No

		12	Hardoi	250	150	145.14	No
		13	Pratapgarh	250	150	145.14	No
		14	Fatehpur	250	150	145.14	No
		15	Siddharthnagar (Domariyaganj)	250	150	145.14	No
		16	Deoria	250	150	150	No
		17	Ghazipur	250	150	150	No
		18	Mirzapur	250	150	150	No
7	West Bengal	19	Barasat	250	150	150	No
		20	Uluberia	250	150	50	No
		21	Arambagh	250	150	150	No
		22	Jhargram	250	150	150	No
		23	Tamluk	250	150	150	No
8	Sikkim	24	Gangtok	250	225	225	No
<b>Total</b>				<b>6000</b>	<b>3675</b>	<b>3150.70</b>	

## Annexure-IV

Details of medical colleges approved under Phase-III of Centrally Sponsored Scheme for Establishment of new Medical Colleges attached with existing District/Referral Hospitals

Rs. in crore

S. No.	State	S. No.	District	Approved Cost	Central Share	Total fund released	Functional
1	Andhra Pradesh	1	Piduguralla	325	195	50	No
		2	Paderu	325	195	53.04	No
		3	Machilipatnam	325	195	50	No
2	Assam	4	Kokrajhar	325	292.5	143	No
3	Chhattisgarh	5	Korba	325	195	50	No
		6	Mahasamund	325	195	50	No
		7	Kanker	325	195	50	No
4	Gujarat	8	Narmada	325	195	48.42	No
		9	Navsari	325	195	48.42	No
		10	Panchmahal	325	195	50	No
		11	Porbandar	325	195	53.16	No
		12	Morbi	325	195	0	No
5	Jammu and Kashmir	13	Udhampur	325	292.5	75	No
		14	Handwara (Distt. Kupwara)	325	292.5	98	No
6	Karnataka	15	Chikkamagaluru	325	195	50	No
		16	Haveri	325	195	60.64	No
		17	Yadgiri	325	195	50	No
		18	Chikkaballapura	325	195	50	No
7	Ladakh	19	Leh	325	292.5	52	No
8	Madhya Pradesh	20	Rajgarh	325	195	50	No
		21	Mandla	325	195	50	No
		22	Neemuch	325	195	50	No
		23	Mandsaur	325	195	50	No
		24	Sheopur	325	195	50	No
		25	Singrauli	325	195	50	No
9	Maharashtra	26	Nandurbar	325	195	50	Yes

10	Manipur	27	Churachandpur	325	292.5	145.37	No
11	Nagaland	28	Mon	325	292.5	125	No
12	Odisha	29	Kalahandi	325	195	50	No
13	Punjab	30	Kapurthala	325	195	50	No
		31	Hoshiarpur	325	195	50	No
14	Rajasthan	32	Alwar	325	195	50	No
		33	Baran	325	195	50	No
		34	Bansawara	325	195	50	No
		35	Chittorgarh	325	195	50	No
		36	Jaisalmer	325	195	50	No
		37	Karauli	325	195	50	No
		38	Nagaur	325	195	50	No
		39	Shri Ganganagar	325	195	50	No
		40	Sirohi	325	195	50	No
		41	Bundi	325	195	50	No
		42	SawaiMadhopur	325	195	50	No
		43	Tonk	325	195	50	No
		44	Hanumangarh	325	195	50	No
		45	Jhunjhunu	325	195	50	No
46	Dausa	325	195	50	No		
15	Uttarakhand	47	Rudrapur, Distt. Udham Singh Nagar	325	292.5	75	No
		48	Pithoragarh	325	292.5	75	No
		49	Haridwar	325	292.5	78.04	No
16	Uttar Pradesh	50	Bijnaur	322.79	193.67	50	No
		51	Kushinagar	325	195	50	No
		52	Sultanpur	324.98	194.99	50	No
		53	Gonda	325	195	50	No
		54	Lalitpur	325	195	50	No
		55	Lakhimpur Kheri	324.22	194.53	50	No
		56	Chandauli	325	195	50	No
		57	Bulandshahar	325	195	50	No
		58	Sonbhadra	325	195	50	No
		59	Pilibhit	325	195	50	No

		60	Auraiya	325	195	50	No
		61	Kanpur Dehat	323.42	194.05	50	No
		62	Kaushambi	325	195	50	No
		63	Amethi	325	195	50	No
17	Tamil Nadu	64	Tiruppur	325	195	60.28	No
		65	Nilgiris	325	195	50	No
		66	Ramanathapuram	325	195	50	No
		67	Namakkal	325	195	50	No
		68	Dindigul	325	195	50	No
		69	Virudhunagar	325	195	50	No
		70	Krishnagiri	325	195	50	No
		71	Tiruvallur	325	195	50	No
		72	Nagapattinam	325	195	50	No
		73	Ariyalur	325	195	50	No
		74	Kallakurichi	325	195	50	No
18	West Bengal	75	Jalpaiguri	325	195	53.04	No
	<b>Total</b>			24370.41	15499.7	4143.41	

## Annexure-V

Status of funds released under the Scheme for Upgradation of existing State Government/Central Government medical colleges to increase MBBS seats in the country

S.No	State		Name of Medical College	Seats increased	No. of seats	Approved cost	Central Share (60%)	Released in 2015-16	Released in 2016-17	Released in 2017-18	Released in 2018-19	Released in 2019-20	Released in 2020-21 (till date)	Total Released
1	Andhra Pradesh	1	Government Medical College, Ananthapur	100 to 150	50	60	36	2	5.17	4.83	15	9	0	36
		2	RIMS, Srikakulam	100 to 150	50	60	36	2	5.17	4.83	15	9	0	36
		3	RIMS, Kadapa	100 to 150	50	60	36	2	5.17	18.3	10.53	0	0	36
2	Gujarat	4	Government Medical College, Surat	150 to 250	100	120	72	2.5	8.27	13.23	32	16	0	72
		5	Government Medical College, Vadodara	180 to 250	70	84	50.4	2	7.33	7.47	21.6	12	0	50.4
3	Madhya Pradesh	6	Gandhi Medical College, Bhopal	150 to 250	100	120	72	2.5	8.35	13.15	30	18	0	72
		7	G R Medical College, Gwalior	150 to 250	100	120	72	2.5	8.27	13.23	30	18	0	72
		8	S. S. Medical College, Rewa	100 to 150	50	60	36	2	5.17	4.83	15	9	0	36
		9	MGM Medical College, Indore	150 to 250	100	120	72	2.5	8.27	13.23	30	18	0	72
		10	NSCB Medical College, Jabalpur	150 to 250	100	120	72	2.5	8.27	13.23	30	18	0	72
		11	Bundelkhand	100 to 250	150	180	108	0	0	0	0	0	50	58

			Medical College, Sagar, Madhya Pradesh											
4	Orissa	12	VSS Medical College, Burla	150 to 250	100	120	72	2.5	8.28	13.22	32	16	0	72
		13	MKCG Medical College, Behrampur	150 to 250	100	120	72	2.5	8.28	40.16	16.17	4.89	0	72
5	Punjab	14	Govt. Medical College, Patiala	150 to 200	50	60	36	2	5.17	18.3	10.53	0	0	36
		15	Govt. Medical College, Amritsar	150 to 200	50	60	36	2	5.17	18.3	10.53	0	0	36
6	Rajasthan	16	RNT Medical College, Udaipur	150 to 250	100	120	72	2.5	8.28	13.22	30	21.04	0	75.04
		17	Govt. Medical College, Jhalawar	100 to 150	50	60	36	2	5.17	18.3	10.53	0	0	36
				150 to 200 (EWS)	50	60	36	0	0	0	0	22	14	36
		18	JLN Hospital & Medical College, Ajmer	150 to 250	100	120	72	2.5	8.28	13.22	30	21.04	0	75.04
		19	Kota Medical College	150 to 250	100	120	72	0	0	0	39	37.22	0	76.22
		20	Medical College, Pali	100 to 150	50	60	36	0	0	0	0	22	3.2	25.2
		21	Medical College, Bharatpur	100 to 150	50	60	36	0	0	0	0	22	14	36
		22	Medical College, Churu	100 to 150	50	60	36	0	0	0	0	22	14	36
		23	Medical College, Bhilwara	100 to 150	50	60	36	0	0	0	0	22	14	36
24	RUHS, Jaipur	100 to 150	50	60	36	0	0	0	0	22	14	36		



		25	Medical College, Dungarpur	100 to 150	50	60	36	0	0	0	0	22	14	36
7	Tamil Nadu	26	Govt. Medical College, Coimbatore	150 to 250	100	120	72	2.5	8.28	13.22	30	18	0	72
		27	Govt. Medical College, Kanyakumari	100 to 150	50	60	36	2	5.17	4.83	15	9	0	36
		28	Govt. Medical College, Tirunelveli	150 to 250	100	120	72	2.5	8.28	13.22	30	18	0	72
		29	Govt. Medical College, Madurai	155 to 250	95	114	68.4	2.5	10.03	10.03	30	15.84	0	68.4
8	Uttarakhand	30	Govt. Medical College, Haldwani	100 to 150	50	60	54	2	5.17	8.83	20	18	0	54
9	West Bengal	31	Calcutta Medical College	150 to 200	50	60	36	0	0	12	15	9	0	36
		32	Midnapore Medical College	100 to 150	50	60	36	0	0	12	15	9	0	36
10	Manipur	33	Jawaharlal Nehru Instt. Of Medical Sciences, Imphal	100 to 150	50	60	54	0	0	12	28	14	0	54
11	Karnataka	34	Belgaum Institute of Medical Sciences	100 to 150	50	60	36	0	0	25.47	10.53	0	0	36
		35	Bidar Instt. Of Medical Sciences	100 to 150	50	60	36	0	0	25.47	10.53	0	0	36
		36	Hassan Instt. Of Medical Sciences	100 to 150	50	60	36	0	0	25.47	10.53	0	0	36

		37	Mandya Instt. Of Medical Sciences	100 to 150	50	60	36	0	0	25.47	10.53	0	0	36
		38	Raichur Instt. Of Medical Sciences	100 to 150	50	60	36	0	0	25.47	10.53	0	0	36
		39	Shimoga Instt. Of Medical Sciences	100 to 150	50	60	36	0	0	25.47	10.53	0	0	36
		40	Karnataka Institute of Medical Sciences (KIMS), Hubli*	150 to 200	50	60	36	0	0	0	23	13	0	36
		41	Mysuru Medical College and Research institute, Mysuru*	150 to 250	100	120	72	0	0	0	39	33	0	72
		42	Vijayanagar Institute of Medical Sciences, Ballari*	150 to 250	100	120	72	0	0	0	39	33	0	72
12	Jharkhand	43	Rajendra Instt. Of Medical Sciences*	150 to 250	100	120	72	0	0	0	39	33	0	72
13	Uttar Pradesh	44	Motilal Nehru Medical College, Prayagraj	150 to 200	50	60	36	0	0	0	0	24.2	11.8	36
14	Jammu and Kashmir	45	Government Medical College, Jammu	150 to 180	30	36	32.4	0	0	0	0	0	32.4	32.4

		46	Government Medical College, Srinagar	150 to 180	30	36	32.4	0	0	0	0	0	32.4	32.4
15	Maharashtra	47	Government Medical College, Yavatmal	150 to 200	50	60	36	0	0	0	0	24.19	11.81	36
		48	Indira Gandhi Government Medical College, Nagpur	150 to 200	50	60	36	0	0	0	0	0	36	36
<b>TOTAL</b>					3325	3990	2451.6	50	155	480	702.42	269.61	269.61	2451.1

#### Annexure-VI

**Funds released under Phase-I of Centrally Sponsored Scheme for Strengthening and up-gradation of State Government Medical Colleges for starting new PG disciplines and increasing PG seats till date**

(Rs. in crore)

S. No	State/UT	Total approved Cost	Central share	Amount Released to State (in crore)										
				2009-10	2010-11	2011-12	2012-13	2013-14	2014-15	2016-17	2017-18	2018-19	Total Released amount	
1	Assam	47.2	38.3454	0	17.71	0	0	0	0	0	3	6.9344	10.701	38.3454
2	Andhra Pradesh	122.409	82.6691	0	0	46.075	0	0	0	0	0	28.655	7.9391	82.6691
3	Bihar	74.425	50.4653	1.40	26.32	0	1.34	0	0	0	0	7.047	14.3583	50.4653
4	Chandigarh	45.56	30.754	0	17.09	0	0	0	0	0	0	0	0	17.09
5	Chhattisgarh	32.73	22.094	0	0	12.275	0	0	0	0	0	9.819	0	22.094
6	Goa	22.14	16.4941	0	3.83	0	12.24	0	0	0	0	0	0.4241	16.4941

7	Gujarat	29.62	22.22	0	6.25	0	15.97	0	0	0	0	0	22.22
8	Himachal Pradesh	14.5	11.04	0	5.44	0	4.61	0	0	0	0	0.99	11.04
9	Jammu & Kashmir	37.57	30.9985	0	0	14.08	0	0	0	0	8	8.9185	30.9985
10	Jharkhand	44.01	30.303	0	0	16.49	0	0	0	3	5	5.813	30.303
11	Kerala	54.453	36.9621	0	5.63	15.825	0	0	0	0	11	4.5071	36.9621
12	Madhya Pradesh	87.758	59.4254	0	26.91	0	0	0	5	1.94	12.7535	12.8219	59.4254
13	Maharashtra	345.7935	233.3881	0	0	129.57	0	0	0	0	59.0851	44.733	233.3881
14	Orissa	19.7	13.7374	5.54	0	0	0	0	0	4.06	0.5	3.6374	13.7374
11	Punjab	58.665	44	0	8.09	0	4.99	30.92	0	0	0	0	44
16	Rajasthan	138.0815	103.69	0	51.91	0	51.63	0	0	0	0	0.144	103.684
17	Telangana	62.717	42.7506	0	0	23.565	0	0	0	2	0	17.1856	42.7506
18	Tripura	24.55	19.4348	0	7.29	0	0	0	0	6	5	1.1448	19.4348
19	Uttarakhand	12.55	9.7626	0	2.65	0	0	0	5	0	0	2.1126	9.7626
20	Uttar Pradesh	55.09	40.5144	9.06	10.19	0	18.12	0	0	0	0	3.1444	40.5144
21	West Bengal	168.91	123.979	0	35.69	2.12	74.96	0	0	0	11.206	0.003	123.979
	<b>Total</b>	1498.432	1063.0278	16	225	260	183.86	30.92	10	20	165	138.5778	1049.3578

## Annexure-VII

Status of fund release under PG Phase II										
S. No.	State		Name of Medical College	No. of seats to be created/ increased	Approved cost (crore)	Central Share (60%) (crore)	Released in 2018-19 (crore)	Released in 2019-20 (crore)	Released in 2020-21 till date (crore)	Total Released (crore)
1	Rajasthan	1	J.L.N Medical College, Ajmer, Rajasthan	124	141.45	84.87	0	45.2	7	53.2
		2	Dr. S.N. Medical College, Jodhpur, Rajasthan	188	209.75	125.85	5	60.236	7	73.9
		3	Government Medical College, Kota	98	117.598	70.56	0	40.2	5	46.2
		4	S.M.S Medical College, Jaipur	212	253.954	152.37	14.5	50.74	10.414	76.654
		5	R. N.T Medical College, Udaipur	177	180.233	108.14	0	55.22	7	63.22
		6	S.P. Medical College, Bikaner, Rajasthan	162	193.535	116.12	6	59.22	7	73.22

2	Karnataka	7	Hassan Institute of Medical Sciences, Karnataka	63	58.2202	34.93	0	22.2	12.73	34.93
		8	Mandya Institute of Medical Sciences, Mandya	7	8.4	5.04	3	2.04	0	5.04
3	Gujarat	9	Government Medical College, Surat	42	50.1	30.06	0	21.2	8.86	30.06
		10	P.D.U. Medical College, Rajkot	22	13.1456	7.89	5.164	2.726	0	7.89
4	Madhya Pradesh	11	NSCB Medical College, Jabalpur	85	92.7171	55.63	0	32.2	0	33.2
		12	S.S. Medical College, Rewa, Madhya Pradesh	88	77.1732	46.3	0	28.2	0	29.2
		13	G.R. Medical College, Gwalior, Madhya Pradesh	91	59.7959	35.88	0	24.2	0	25.2
		14	M.G.M Medical College, Indore, Madhya Pradesh	169	175.63	105.38	0	58.22	7	67.22

		15	Bundelkhand Medical college, Sagar, Madhya Pradesh	85	92.2313	55.34	0	33.2	0	34.2
		16	Gandhi Medical College, Bhopal, Madhya Pradesh	128	116.914	70.15	0	40.2	0	41.2
<b>TOTAL</b>				1741	1840.85	1104.5	33.664	588.866	72.004	694.534

## Annexure-VIII

**Details of 69 State Govt Medical College up-gradation Projects under PMSSY**

S. No.	State		Name of GMCs	Approved cost (Rs. in Cr)		
				Central Share	State Share	Total
1	Andhra Pradesh	1	Sri Venkateshwara Institute of Medical Sciences, Tirupati	60.00	60.00	120.00
		2	Siddhartha Medical College, Vijayawada.	120	30	150
		3	Govt. Medical College, Anantpur	120	30	150
2	Assam	4	Guwahati Medical College, Guwahati	120	30	150
		5	Assam Medical College, Dibrugarh	120	30	150
3	Bihar	6	Srikrishna Medical College, Muzaffarpur	120	30	150
		7	Govt. Medical College, Darbhanga	120	30	150
		8	Patna Medical College & Hospital, Patna	120	80	200
		9	Government Medical College, Bhagalpur	120	80	200
		10	Government Medical College, Gaya	120	80	200
		11	IGIMS, Patna	106.81	81.07	187.88
4	Chhattisgarh	12	Government Medical College, Bilaspur	120	80	200
		13	Government Medical College, Jagdalpur	120	80	200
5	Goa	14	Goa Medical College, Panaji	120	266.35	386.35
6	Gujarat	15	BJ Medical College, Ahmadabad	100.00	20.00	120.00



S. No.	State		Name of GMCs	Approved cost (Rs. in Cr)		
				Central Share	State Share	Total
		16	Govt. Medical College, Rajkot	120	30	150
		17	Government Medical College, Surat	120	174	294
		18	Government Medical College, Bhavnagar	120	80	200
7	Haryana	19	Pandit BD Sharma Postgraduate Institute of Medical Sciences, Rohtak	125.00	25.00	150.00
8	Himachal Pradesh	20	Government Medical College, Tanda	125.00	25.00	150.00
		21	Indira Gandhi Govt. Medical College, Shimla	120	93.01	213.01
9	Jammu & Kashmir	22	Government Medical College, Jammu	115.00	20.00	135.00
		23	Government Medical College, Srinagar	115.00	20.00	135.00
10	Jharkhand	24	Rajendra Institute of Medical Sciences (RIMS), Ranchi	100.00	20.00	120.00
		25	Patliputra Medical College, Dhanbad	120	45.71	165.71
11	Karnataka	26	Bangalore Medical College, Bangalore	100.00	26.69	126.69
		27	Vijayanagar Institute of Medical Sciences, Bellary	120	30	150
		28	Karnataka Institute of Medical Sciences, Hubli	120	30	150
12	Kerala	29	Medical College, Thiruvananthapuram	100.00	20.00	120.00
		30	Kozhikode Medical College	120	75.93	195.93
		31	T.D. Medical College, Alappuzha	120	53.18	173.18

S. No.	State		Name of GMCs	Approved cost (Rs. in Cr)		
				Central Share	State Share	Total
13	Madhya Pradesh	32	Govt. Medical College, Rewa	120	30	150
		33	Netaji Subhash Chandra Bose Medical College, Jabalpur	120	30	150
		34	GR Medical College, Gwalior	120	30	150
		35	Government Medical College, Indore	120	117	237
14	Maharashtra	36	Grant Medical College & Sir JJ Group of Hospitals, Mumbai	100.00	20.00	120.00
		37	Government Medical College, Nagpur	125.00	25.00	150.00
		38	Govt. Medical College, Aurangabad	120	30	150
		39	Govt. Medical College, Latur	120	30	150
		40	Govt. Medical College, Akola	120	30	150
		41	Shri Vasant Rao Naik Govt. Medical College, Yavatmal.	120	30	150
15	Odisha	42	MKCG Medical College, Behrampur	120	30	150
		43	VSS Medical College, Burla.	120	30	150
		44	Government Medical College, Cuttack	120	140	260
16	Punjab	45	Government Medical College, Amritsar	125.00	25.00	150.00
		46	Govt. Medical College, Patiala	120	30	150
17	Rajasthan	47	SP Medical College, Bikaner	120	30	150
		48	RNT Medical College, Udaipur	120	39	159
		49	Govt. Medical College, Kota	120	30	150
		50	Government Medical College, Jaipur	120	80	200
18	Tamil Nadu	51	Government Medical College, Salem	100.00	39.31	139.31

S. No.	State		Name of GMCs	Approved cost (Rs. in Cr)		
				Central Share	State Share	Total
		52	Government Medical College, Madurai	125.00	25.00	150.00
		53	Thanjavur Medical College, Thanjavur	120	30	150
		54	Tirunelveli Medical College, Tirunelveli	120	30	150
19	Telangana	55	Nizam Institute of Medical Sciences, Hyderabad	100.00	96.26	196.26
		56	Rajiv Gandhi Institute of Medical Sciences, Adilabad	120	30	150
		57	Kakatiya Medical College, Warangal	120	30	150
20	Tripura	58	Agartala Govt. Medical College, Tripura	120	30	150
21	Uttar Pradesh	59	SGPGIMS, Lucknow	100.00	20.00	120.00
		60	Govt. Medical College, Jhansi	120	30	150
		61	Govt. Medical College, Gorakhpur	120	30	150
		62	MLN Medical College, Allahabad	120	30	150
		63	LLR Medical College, Meerut	120	30	150
		64	Government Medical College, Agra	120	80	200
		65	Government Medical College, Kanpur	120	80	200
22	West Bengal	66	Kolkata Medical College, Kolkata	100.00	60.73	160.73
		67	BS Medical College, Bankura	120	30	150
		68	Govt. Medical College, Malda	120	30	150
		69	North Bengal Medical College, Darjeeling	120	30	150

MR. DEPUTY CHAIRMAN: First Supplementary, Dr. M. Thambidurai. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the hon. LoP. ...*(Interruptions)*...

**श्री उपसभापति:** प्लीज़। ...**(व्यवधान)**... मेरा आप सबसे आग्रह होगा कि आप अपनी सीट्स पर बैठें। ...**(व्यवधान)**... यह सदस्यों का प्रश्न काल होता है, इसको चलने दें। ...**(व्यवधान)**...

DR. M. THAMBIDURAI: Sir, first of all, I wish to thank the hon. Prime Minister and the hon. Health Minister for sanctioning the medical institute, AIIMS, for Tamil Nadu. ...*(Interruptions)*...

**श्री उपसभापति:** कोई और बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**...

DR. M. THAMBIDURAI: Sir, I would like to know what the present position of the proposed AIIMS at Madurai is, because the hon. Prime Minister had come and laid the foundation stone there. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please be brief and concise. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I would like to know from the hon. Health Minister as to what the present status of construction of AIIMS at Madurai is. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, from whatever I could understand, the hon. Member is talking about the ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Minister, just a minute. मेरा सभी माननीय सदस्यों से, including LoP साहब, आग्रह है कि वे बहुत ही वरिष्ठ हैं, बड़े जानकार हैं और इतने लम्बे समय से राजनीति में हैं और आप सब लोग जानते हैं कि माननीय चेयरमैन साहब ने उस पर जो निर्णय दिया, आज पुनः मैंने उसका उल्लेख किया। उसको reopen नहीं किया जा सकता। ...**(व्यवधान)**... एक मिनट, एक मिनट। ...**(व्यवधान)**... आज बहुत दिनों बाद हम सब साथ बैठे हैं। यह संसद सदस्यों का प्रश्न काल है, कम से कम सवाल-जवाब तो चलने दें। ...**(व्यवधान)**... मेरा आप सब से आग्रह है। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**... Hon. Minister, please reply. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, we are actively pursuing the development of the Madurai AIIMS about which the hon. Member has asked. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे:** सर, ऑनरेबल चेयरमैन साहब ने जो अपनी रूलिंग दी, उसके बारे में हम कुछ नहीं कहना चाहते हैं। आप वहाँ पर हैं। आप जो निर्णय लेंगे - उस दिन हम मान गये - लेकिन आज जो हमने रूल 267 के तहत नया नोटिस दिया है, जिस नोटिस में केरोसिन, एलपीजी, डीज़ल और पेट्रोल के बारे में ...(व्यवधान)...

**श्री उपसभापति:** माननीय एलओपी, उसी पर मैंने माननीय चेयरमैन की बातें आपको बतायीं कि चार नोटिसेज़ हैं। ...(व्यवधान)... इस पर बहस नहीं हो सकती। ...(व्यवधान)... इस पर मैं अलाउ नहीं कर सकता। ...(व्यवधान)... Please, please ....(Interruptions)... Kindly bear with me. Kindly cooperate. ....(Interruptions)...

**श्री मल्लिकार्जुन खरगे:** सर, मैं एक ही मिनट लूँगा। ...(व्यवधान)... इसके अलावा हमारे जितने भी डीएमके ...(व्यवधान)...

**श्री उपसभापति:** मैं आपसे आग्रह करूँगा। ...(व्यवधान)...

**श्री मल्लिकार्जुन खरगे:** सर, इन लोगों ने भी नोटिसेज़ दिये हैं।

**श्री उपसभापति:** माननीय एलओपी, शायद आप शोरगुल के कारण सुन नहीं सके। मैंने सबका नाम लिया, सारे नोटिसेज़ का नाम लिया। आप रिकॉर्ड देख लीजिए। ...(व्यवधान)...

**श्री मल्लिकार्जुन खरगे:** सर, उसके ऊपर मैं नहीं कहूँगा। ...(व्यवधान)...

**श्री उपसभापति:** माननीय चेयरमैन साहब के ...(व्यवधान)... माननीय चेयरमैन साहब के निर्णय से मैंने आप सबको अवगत कराया। ...(व्यवधान)... आप सब जानते हैं कि उस पर दोबारा बातचीत नहीं हो सकती। वह reopen नहीं हो सकता। मेरा आग्रह है कि यह सदस्यों का प्रश्न काल है, इसको चलने दें। ...(व्यवधान)... Please, please. ....(Interruptions)... Hon. Minister, please reply.

**श्री मल्लिकार्जुन खरगे:** सर, ...(व्यवधान)... नहीं, नहीं। ...(व्यवधान)... आप सुप्रीम अथॉरिटी हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Minister, please reply. ....(Interruptions)... मैंने आपकी बात सुन ली। ...(व्यवधान)...

DR. HARSH VARDHAN: Sir, the Government is actively pursuing the development of the Madurai AIIMS. As the development involves financial support from a Japanese agency also, that process is in very advanced stages and very soon the hon. Member

would see that construction and other activities would begin at Madurai. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Second supplementary. ...*(Interruptions)*... Dr. Amar Patnaik. ...*(Interruptions)*...

DR. AMAR PATNAIK: Hon. Deputy Chairman, Sir, while I compliment the hon. Minister and the Government of India for the initiative taken and the upgradation of district hospitals, ...*(Interruptions)*... may I request the hon. Minister, through you, to consider the suggestion that in the Aspirational Districts in the country where the problem is of acute poverty due to various factors, ...*(Interruptions)*... the ratio of support from the Government of India could be increased to 90:10 ratio instead of 60:40 ratio so that they can come up to the level much faster compared to other districts? ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, we have prioritised the creation of these new medical colleges in the Aspirational districts and 37 Aspirational Districts are seeing the development of new medical colleges. ...*(Interruptions)*... As far as the support of the Government of India is concerned, in the North-Eastern States, 90 per cent of the support is given by the Government of India and for the rest of the country, the ratio is 60:40. ...*(Interruptions)*...

DR. AMAR PATNAIK: Sir, my question is on Aspirational Districts. ...*(Interruptions)*...

SHRI SUBHAS CHANDRA BOSE PILLI: Sir, the State Government of Andhra Pradesh has suggested a proposal for 13 new medical colleges. ...*(Interruptions)*... May I know from the hon. Minister whether the Government has considered the said request and support to Andhra Pradesh for improving the health care? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Subhas Chandr<sup>ji</sup>, be brief. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, I think, in the answer itself, I have given in detail that in Andhra Pradesh also, the Government has given three new medical colleges in phase-3. ...*(Interruptions)*... Hence, the request of Andhra Pradesh Government has already been acceded to. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Q.No. 153. The questioner is not present.

\*153. [*The Questioner was absent.*]

**Average per capita expenditure on health sector**

\*153. SHRI P. BHATTACHARYA: will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the average per capita expenditure incurred by Government on health during the last two years;

(b) whether it is very low as compared to the developed countries of the world and, if so, the details thereof;

(c) whether the health services in the country are becoming expensive day by day, if so, the details thereof; and

(d) the steps taken or being taken by Government to provide affordable healthcare services to the people, especially the poor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (d) A Statement is laid on the Table of the House.

**Statement**

(a) As per the National Health Account Estimates, per capita expenditure incurred by Government on health for the latest available past four years is as follows:

2013-14: Rs. 1042

2014-15: Rs. 1108

2015-16: Rs. 1261

2016-17: Rs. 1418

It is evident that per capita expenditure incurred by Government has increased by 36.1% during 2013-14 to 2016-17.

(b) As per the latest Global Health Expenditure Database (GHED), per capita Government Health Expenditure of some of the developed countries in 2017 and 2018 is as under:

**Per Capita Domestic General Government Health Expenditure (in PPP-Int\$)**

<b>Countries</b>	<b>2017</b>	<b>2018</b>
France	3,746	3,852
Germany	4,609	4,737
Italy	2,634	2,678
Russian Federation	793	885
United Kingdom	3,555	3,631
United States of America	5,131	5,356

PPP-Int\$:- Purchasing Power Parity- International Dollar

Source: Global Health Expenditure Database, WHO

Available at: <https://apps.who.int/nha/database/Select/Indicators/en>

(c) As per the available National Health Account Estimates, out of pocket expenditure (OOPE) by the households, as a percent of current health expenditure (CHE), is as follows:

2013-14 : 69.1%

2014-15 : 67.0%

2015-16 : 64.7%

2016-17 : 63.2%

It is evident that OOPE as a percent of CHE has declined by 5.9 percentage points from 2013-14 to 2016-17 implying that financial protection to households for healthcare has improved over this period. Share of primary, secondary and tertiary health care in the OOPE of households for the year 2016-17 is 42.6%, 40.8% and 16.6%, respectively.

(d) Public Health & Hospital being a State subject, the primary responsibility to provide affordable healthcare services to the people, lies with the State Government. However, Government of India has taken many initiatives to provide affordable healthcare services to the people. These include:



- (i) National Health Mission (NHM) is being implemented to supplement the efforts of the State/UT governments to provide accessible, affordable and quality healthcare to all those who access public health facilities. The main programmatic components include Health System Strengthening, Reproductive-Maternal-Neonatal-Child and Adolescent Health (RMNCH+A), and control of Communicable and Non-Communicable Diseases. Under Pradhan Mantri Surakshit Matritva Abhiyan (PMSMA), more than 2.67 crore antenatal check-ups have been conducted at PMSMA sites for comprehensive services under the programme and more than 20.57 lakhs high risk pregnant women have been detected since inception. Around 69.70 lakh beneficiaries benefited under Janani Suraksha Yojana (JSY) in financial year 2020-21 (provisional data April – December 2020). The number of Adolescent Friendly Health Clinics (AFHCs) has increased from 7980 in financial year 2019-20 to 8099 in financial year 2020-21. As on 31<sup>st</sup> January 2021, more than 22 lakh adolescents received services at AFHC. Under Prime Minister's National Dialysis Programme, 9.10 lakh patients availed dialysis services and 91.30 lakh Hemo-dialysis sessions held as on 30<sup>th</sup> November 2020.
- (ii) The Government has also launched Ayushman Bharat in 2018 which aims to holistically address health (covering prevention, promotion and ambulatory care), at primary, secondary and tertiary level by adopting a continuum of care approach. It has two components i.e. Ayushman Bharat – Health and Wellness Centres (AB-HWCs) and Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (**AB-PMJAY**). AB-HWCs provides Comprehensive Primary Health Care (CPHC), by expanding and strengthening the existing Reproductive & Child Health (RCH) services and Communicable Diseases services and by including services related to Non-Communicable Diseases (NCD) such as, Hypertension, Diabetes and common cancers of Oral, Breast and Cervix. The Government aims to set up 1.5 Lakh AB-HWCs by December, 2022. As against the target of operationalizing 70,000 HWCs by March, 2021, as on 05.03.2021, 61,612 AB-HWCs are operational. These centres have conducted 8.70 crore screenings for Hypertension, 7.10 crore screenings for Diabetes, 8.39 crore screenings for common cancers such as Oral, Breast and Cervix cancer till March 5, 2021.

AB-PMJAY provides health insurance coverage up to Rs. 5.00 lakh per family per year to around 10.74 crore poor and vulnerable families (nearly 50 crore individuals) identified based on Socio Economic Caste Census (SECC) data. As on 05.03.2021, 1.66 crore hospital admissions, more than 20,000 empanelment of hospitals and 14.11 crore E-cards have been issued under this programme.

- (iii) Under **Free Drugs Service Initiative**, substantial funding is being given to States for provision of free drugs and setting up of systems for drug procurement, quality assurance, IT based supply chain management system, training and grievance redressal etc. **All the States and UTs have notified policy to provide essential drugs free in health facilities.**
- (iv) **Free Diagnostics Service Initiative** addresses the need of accessible and quality diagnostics at public health facilities. MoHFW has launched Operational Guidelines on Free Diagnostics Service Initiative which enable States/UTs to provide essential diagnostics-laboratory services and radiology services (Tele-radiology and CT Scan Services) at their public health facilities. Free diagnostics laboratory services have been implemented in 33 States/UTs. Free Diagnostics CT Scan services have been implemented in 23 States/UTs. Free Tele-Radiology Services have been implemented in 11 States/UTs in Public Private Partnership (PPP) mode.
- (v) Under Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP) quality medicines at affordable prices are provided to the masses through dedicated outlets called 'Pradhan Mantri Bhartiya Janaushadhi Kendra (PMBJK)' across the country. There are 7500 Janaushadhi Kendras across the country. The cost of Janaushadhi Medicines is substantially cheaper than the branded medicines. During the current financial year (Up to 05.03.2021), the scheme has led to savings of approximately Rs. 3600 crore to the common citizen of the country.
- (vi) Further, a new Centrally Sponsored Scheme, PM Atma Nirbhar Swasth Bharat Yojana with an outlay of about ₹ 64,180 crores has been announced in the Union Budget 2021-22. This will develop capacities of primary, secondary, and tertiary care Health Systems, strengthen existing national

institutions, and create new institutions, to cater to detection and cure of new and emerging diseases. This will be in addition to the National Health Mission.

MR. DEPUTY CHAIRMAN: Any supplementaries? ...*(Interruptions)*...

**डा. विकास महात्मे :** सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि लोगों का हेल्थ के ऊपर जो out-of-pocket expenditure है, उसको कम करने के लिए सरकार की तरफ से क्या कदम उठाए जा रहे हैं? ...*(व्यवधान)*... मैं सरकार की सराहना भी करना चाहता हूँ कि इस बजट में हेल्थ के लिए काफी रकम आवंटित की गई है। लोगों का हेल्थ के ऊपर जो out-of-pocket expenditure है, उसको कम करने के लिए इस साल क्या कदम उठाए जाएँगे?...*(व्यवधान)*...

**डा. हर्ष वर्धन:** सर, मैंने अपने जवाब में इसके बारे में विस्तार से बताया है।...*(व्यवधान)*... पहली बात तो यह है कि पिछले चार साल में लगातार out-of-pocket expenditure कम होता जा रहा है।...*(व्यवधान)*... चूँकि हेल्थ स्टेट सब्जेक्ट है, लेकिन 'नेशनल हेल्थ मिशन' के माध्यम से...*(व्यवधान)*... बहुत सारी स्कीम्स के माध्यम से, डेवलपमेंट ऑफ मेडिकल कॉलेजेज़ के माध्यम से, 'आयुष्मान भारत' के माध्यम से, हेल्थ एण्ड वेलनेस सेंटर्स के creation के माध्यम से गरीब लोगों को देश के 24 हजार अस्पतालों में...*(व्यवधान)*... देश में कहीं पर भी ऐसी करीब 10.74 करोड़ फैमिलीज़ को इलाज की व्यवस्था की दृष्टि से मेटरनल हेल्थ, चाइल्ड हेल्थ, prevention of cancers, prevention of diabetes and hypertension, adolescent and infant health, child health ...*(Interruptions)*... इन सबके लिए मैंने जो उत्तर दिया है, उसमें मैंने इन सारी स्कीम्स के बारे में विस्तार से वर्णन किया है। ...*(व्यवधान)*... भारत सरकार बहुत comprehensively देश के नागरिकों के स्वास्थ्य को बेहतर करने के लिए, उनके out-of-pocket expenditure को कम करने के लिए ...*(व्यवधान)*... पिछले चार, पाँच, छः सालों में, जब से प्रधान मंत्री नरेन्द्र मोदी जी की सरकार आई है, जो facts हैं, जो data हैं, वे सिद्ध कर रहे हैं कि out-of-pocket expenditure भी कम हुआ है। और हेल्थ के ऊपर जो हमारा per capita expenditure होता है, मैंने उसके विषय में लगातार उत्तर में बताया है कि भारत में वह भी धीरे-धीरे improve हो रहा है। ...*(व्यवधान)*...

SHRI K.J. ALPHONS: Sir, the cost of medical services will increase if doctors charge more, but today, what we find is that some of the medical colleges are charging exorbitantly high fees. ...*(Interruptions)*... Therefore, will the Government of India bring in a legislation to bring down the fees in the medical colleges? ...*(Interruptions)*...

**डा. हर्ष वर्धन :** उपसभापति महोदय, गवर्नमेंट 2019 में दोनों सदनों में National Medical Commission लाई, जो कि recent history का एक सबसे बड़ा मेडिकल एजुकेशन रिफॉर्म है। ...**(व्यवधान)**... इसके तहत बहुत सारे reforms introduce हुए हैं। ...**(व्यवधान)**... हमने देखा है कि इसके तहत देश में एमबीबीएस की 30,000 से ज्यादा सीट्स और पीजी की 24,000 से ज्यादा सीट्स बढ़ी हैं। ...**(व्यवधान)**... इसके जो rules and regulations हैं, ...**(व्यवधान)**... उनमें प्राइवेट मेडिकल कॉलेजेज के द्वारा बच्चों से जो फीस इत्यादि ली जाती है, ...**(व्यवधान)**... उसको कंट्रोल करने की दृष्टि से, उस पर गवर्नमेंट की पैनी नजर रखने की दृष्टि से, उसकी capping करने की दृष्टि से पर्याप्त प्रावधान हैं। ...**(व्यवधान)**... इन सारे विषयों को National Medical Commission गहराई और गंभीरता से देखता है और इसमें सरकार उनकी सहायता करती है। ...**(व्यवधान)**...

**श्रीमती कान्ता कर्दम :** उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ कि गरीब जनता को स्वास्थ्य देखभाल की निशुल्क सुविधाएं प्रदान करने के लिए पिछले दो वर्षों के दौरान कितने नए अस्पताल व स्वास्थ्य केन्द्र खोले गए हैं? ...**(व्यवधान)**... मैं जानना चाहती हूँ कि इसका राज्यवार विवरण क्या है? ...**(व्यवधान)**...

**डा. हर्ष वर्धन :** सर, सिर्फ पिछले दो वर्षों में ही नहीं, बल्कि पिछले छः-सात साल से लगातार ...**(व्यवधान)**... हमने अपने उत्तर में विशेष रूप से इसके बारे में विस्तार से वर्णन किया है। ...**(व्यवधान)**... नए मेडिकल कॉलेजेज के क्रिएशन से लेकर 'आयुष्मान भारत स्कीम' के माध्यम से हम देश के लोगों की मदद कर रहे हैं। ...**(व्यवधान)**... मैं बताना चाहता हूँ कि 'आयुष्मान भारत योजना' के अंतर्गत गरीब लोगों के एक करोड़, 66 लाख हॉस्पिटल एडमिशनस हुए हैं। ...**(व्यवधान)**... Primary Healthcare Centres for prevention of diseases, and promotion of positive health को strengthen करने के लिए देश में डेढ़ लाख Health And Wellness Centres create करने की activity चल रही है ...**(व्यवधान)**... जिनमें से 65,000 already ...**(व्यवधान)**...

**श्री उपसभापति :** कोई और बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**...

**डा. हर्ष वर्धन :** सर, 75,000 अभी 31 मार्च तक और अगले साल 31 दिसम्बर तक डेढ़ लाख Health and Wellness Centres ...**(व्यवधान)**... सर, सात करोड़, आठ करोड़, नौ करोड़, इतनी बड़ी संख्या में hypertension के लिए, diabetes के लिए, cancer के लिए ...**(व्यवधान)**..., वहाँ पर diagnostics के लिए, दवाइयों के लिए ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please be brief. ...**(Interruptions)**...

**डा. हर्ष वर्धन :** सर, वहाँ पर भारत सरकार द्वारा सभी चीजों की facilities दी गई हैं ...**(व्यवधान)**... और यह प्रक्रिया पिछले पाँच-छः सालों से लगातार बहुत तेजी से चल रही है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The House is adjourned till 2.00 p.m.

*[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]*

*The House then adjourned at fourteen minutes past twelve of the clock.*

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*The House reassembled at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair*

## **GOVERNMENT BILL**

### **The Arbitration and Conciliation (Amendment) Bill, 2021**

MR. DEPUTY CHAIRMAN: The Statutory Resolution and the Arbitration and Conciliation (Amendment) Bill, 2021, to be taken together. Shri K.K. Ragesh, Shri Binoy Viswam and Shri Shaktisinh Gohil to move the Statutory Resolution disapproving the Arbitration and Conciliation (Amendment) Ordinance, 2020. Shri K.K. Ragesh, not present; Shri Binoy Viswam, not present; Shri Shaktisinh Gohil, not present.

Shri Ravi Shankar Prasad to move the motion for consideration and passing of the Arbitration and Conciliation (Amendment) Bill, 2021.

THE MINISTER OF LAW AND JUSTICE; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I move:

"That the Bill further to amend the Arbitration and Conciliation Act, 1996, as passed by Lok Sabha, be taken into consideration."

*The question was proposed.*

MR. DEPUTY CHAIRMAN: Hon. Leader of the Opposition.

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** सर, आपको मनाने की हम लगातार कोशिश कर रहे हैं, लेकिन उसमें हम सफल नहीं हो पा रहे हैं। यह समस्या इतनी बड़ी है कि देश के सारे लोगों पर इसका effect पड़ा है।

**श्री उपसभापति :** माननीय एलओपी, एक मिनट।...(व्यवधान)...

**श्री मल्लिकार्जुन खरगे :** पेट्रोल, डीज़ल, एलपीजी, केरोसीन, इन सारी चीज़ों की जो कीमतें बढ़ी हैं, उससे जनता तंग आ चुकी है।...(व्यवधान).. इसके साथ ही साथ, आवश्यक वस्तुओं की कीमतें भी बढ़ी हैं। सर, डीज़ल, पेट्रोल, एलपीजी तथा केरोसीन जैसी चीज़ें गरीबों के लिए ही पीडीएस में डिस्ट्रिब्यूट की जाती हैं और अब जबकि ऐसी आवश्यक वस्तुएँ भी हमको नहीं मिल पा रही हैं, तो हम इस पर ही चर्चा करना चाहते हैं। सर, आप सोशल बैकग्राउंड से आए हैं, आप समाजवादी नेता हैं और जब हम गरीबों की बात करते हैं, तो आपको सबसे ज्यादा इधर ही देखना चाहिए।...(व्यवधान)...

**श्री उपसभापति :** माननीय एलओपी, आप मुझे आग्रह करने का एक मिनट का समय दें।...(व्यवधान)... आप मुझे एक मिनट निवेदन करने का समय दें।...(व्यवधान)... आप जानते हैं कि ऑनरेबल चेयरमैन की prior permission के बगैर नियम 267 के अंतर्गत डिस्कशन नहीं हो सकता, फिर भी उन्होंने कल भी मौका दिया और आज आप जब भी खड़े हुए, मैंने आपको बोलने दिया, जबकि उस पर डिस्कशन नहीं हो सकता। उन्होंने कल भी कहा था और यह स्पष्ट किया था कि Finance Bill, Statutory Resolution तथा मिनिस्ट्रीज़ पर बहस के बहुत सारे अवसर आ रहे हैं, उसमें आप सब चीज़ें बोलें। अलग से कई दलों के लोगों ने यह नोटिस दिया है कि इस पर Calling Attention या other provisions के अंतर्गत भी डिस्कशन हो, तो वह consideration में है और माननीय सदस्य जैसा तय करेंगे, उस पर माननीय चेयरमैन निर्णय करेंगे। आप जानते हैं कि माननीय चेयरमैन के निर्णय को मैं reopen नहीं कर सकता, यह मेरा सभी माननीय सदस्यों से निवेदन है। माननीय एलओपी तो सरकार में लम्बे समय से रहे हैं, वे जानते हैं कि Statutory Resolution Ordinance replacing Bill है और दो दिन, 11 तथा 12 तारीख को सदन की छुट्टी है। चूंकि यह ऑर्डिनंस 12 तारीख को खत्म हो रहा है, इसलिए इसका महत्व भी आप जानते हैं। मैं आप सबसे निवेदन करूँगा कि kindly cooperate, ताकि हम लोग यह काम कर लें। जैसा आपने कहा, तो माननीय चेयरमैन साहब को मैं आपकी भावना से पुनः अवगत कराऊँगा।

**श्री मल्लिकार्जुन खरगे :** सर, हम किसी बिल को पास होने से नहीं रोक रहे हैं। हम यही चाहते हैं कि जनता के जो कष्ट हैं, जनता की जो तकलीफात हैं, उन पर यहाँ चर्चा हो, फिर सबकी बात सुनने के बाद गवर्नमेंट निर्णय ले। मैं समझता हूँ कि जो प्राइसेज़ बढ़े हैं, उनको सरकार पूरी तरह से वापस लेगी और वर्ष 2013-14 में जो प्राइसेज़ थे, कम से कम वहाँ तक उनको लाएगी।...(व्यवधान)...

**श्री उपसभापति :** मैंने आपको अपनी भावनाओं को व्यक्त करने का समय दिया। माननीय एलओपी, मैं आपकी भावना पुनः चेयरमैन साहब को convey करूँगा। ...**(व्यवधान)**...

**श्री मल्लिकार्जुन खरगे :** सर, कोविड का effect ...**(व्यवधान)**...unemployment, high prices, इन सब पर चर्चा होनी चाहिए। ...**(व्यवधान)**...

**श्री उपसभापति :** चेयरमैन साहब ने कल ही कहा कि ये सब मुद्दे महत्वपूर्ण हैं। आपको समय मिलने वाला है। ...**(व्यवधान)**... Statutory Resolution, Finance Bill आदि पर अलग-अलग बहस के अवसर हैं, तब आपको समय मिलेगा। ...**(व्यवधान)**... इस पर अलग-अलग नोटिसेज़ भी आए हुए हैं, उस पर तय होगा। ...**(व्यवधान)**... Kindly इस पर बोलने की इजाज़त दें। ...**(व्यवधान)**...

**श्री मल्लिकार्जुन खरगे :** सर, वे दोनों विषय अलग-अलग हैं। ...**(व्यवधान)**...जब बिल पर बहस होगी, तब उस वक्त बात करेंगे। ...**(व्यवधान)**... लेकिन यह सबके हित में है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The Statutory Resolution and the Motion for consideration of the Bill are ..**(Interruptions)**.. Shri Vivek K. Tankha, please speak. ..**(Interruptions)**..

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, the LoP is standing. ..**(Interruptions)**..

**श्री मल्लिकार्जुन खरगे:** सर, आपको भी डीज़ल और पेट्रोल के दामों से effect पड़ेगा।

MR. DEPUTY CHAIRMAN: Hon. LoP, please cooperate. ..**(Interruptions)**.. आप जानते हैं, आपने सरकार चलायी है, आप इस बिल के महत्व के बारे में जानते हैं। Kindly cooperate.

**श्री मल्लिकार्जुन खरगे:** सर, ऐसा नहीं होगा। आपकी कृपा से ही सदन चलता है।

**श्री उपसभापति :** आप सबके सहयोग से सदन चलता है।

**श्री मल्लिकार्जुन खरगे:** सर, चेयरमैन साहब ने कल जो निर्णय दिया, वह कल का निर्णय है। हमने आज नए नोटिस दिए हैं और आज के लिए आप सर्वोपरि हैं। ...**(व्यवधान)**...

**श्री उपसभापति :** मैंने स्पष्ट किया है कि आज का निर्णय हमने आपको बताया है। ...**(व्यवधान)**... मैंने आपको उनका निर्णय ऑलरेडी बता दिया है, उसको reopen नहीं कर सकते हैं। माननीय विवेक के. तन्खा जी ...**(व्यवधान)**...

SHRI VIVEK K. TANKHA: Sir, the hon. LoP is speaking. ..**(Interruptions)**..

**श्री मल्लिकार्जुन खरगे:** सर, आज के लिए जो निर्णय देना है, वह आपको देना है।

**श्री उपसभापति :** अन्य कोई बात रिकॉर्ड पर नहीं जाएगी। माननीय विवेक के. तन्खा जी ...**(व्यवधान)**...

**श्री मल्लिकार्जुन खरगे:** सर, ऐसे नहीं होगा। महोदय, इसका जवाब नहीं आया है। इस पर चर्चा होनी चाहिए। ...**(व्यवधान)**...

**श्री उपसभापति :** माननीय मंत्री जी कुछ कहना चाहते हैं। ...**(व्यवधान)**...

**श्री रवि शंकर प्रसाद:** महोदय, यह बहुत ही महत्वपूर्ण ऑर्डिनेंस है, इसका पास होना बहुत ज़रूरी है। ...**(व्यवधान)**... मैं आपके माध्यम से माननीय नेता विरोधी दल से प्रार्थना करूंगा कि कम से कम आज इसे पारित करवाएं, इस पर बहस करवाएं और मैं माननीय विवेक के. तन्खा जी से आग्रह करूंगा ...**(व्यवधान)**... इसीलिए मैंने अपनी आरम्भिक टिप्पणी भी नहीं की है। मैं आप सबका उत्तर अंत में दूंगा, लेकिन आप आरम्भ ज़रूर करें, यह मेरा आग्रह है। ...**(व्यवधान)**...

**श्री उपसभापति :** कृपया आपस में बात न करें और माननीय विवेक के. तन्खा जी को बोलने दें। ...**(व्यवधान)**...

**श्री मल्लिकार्जुन खरगे:** महोदय, उसके बारे में दूसरे मेम्बर्स बोलेंगे, लेकिन जो रूल 267 है ...**(व्यवधान)**...

**श्री उपसभापति :** माननीय एलओपी साहब, मैं इसके बारे में कह चुका हूँ। आप जानते हैं कि मैं इस पर इजाज़त नहीं दे सकता। ...**(व्यवधान)**...

**श्री मल्लिकार्जुन खरगे:** सर, अगर इजाज़त नहीं दे सकते हैं, तो इसकी जिम्मेदारी सरकार को लेनी चाहिए। ...**(व्यवधान)**...

**श्री उपसभापति :** श्री सुरेश प्रभु जी। ...**(व्यवधान)**...



**श्री मल्लिकार्जुन खरगे:** महोदय, अगर इस पर चर्चा के लिए तैयार नहीं हैं, तो इसकी जिम्मेदारी सरकार को लेनी चाहिए। ...**(व्यवधान)**...

**श्री उपसभापति :** श्री सुरेश प्रभु जी। ...**(व्यवधान)**... माननीय विवेक के. तन्खा जी ...**(व्यवधान)**...

SHRI VIVEK K. TANKHA: Sir, the hon. LoP is standing. ..*(Interruptions)*..

**श्री उपसभापति :** पार्टी की ओर से आपका इस बिल पर बोलने के लिए मौका आरम्भ है।

SHRI VIVEK K. TANKHA: I know, Sir. But the hon. LoP is standing. ..*(Interruptions)*..

**श्री उपसभापति :** आप इस बिल के महत्व को जानते हैं। ...**(व्यवधान)**... यह Ordinance replacing Bill है। ...**(व्यवधान)**... आप इसके महत्व को जानते हैं। ...**(व्यवधान)**... अन्य कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... वेल में आए हुए सदस्यों से मेरा आग्रह है कि वे अपनी सीट पर जाएं और जो माननीय सदस्य खड़े हैं, वे बैठ जाएं। ...**(व्यवधान)**... मेरा आप सबसे आग्रह है ...**(व्यवधान)**... वेल में खड़े सभी सदस्यों से मेरा आग्रह है कि अपनी-अपनी जगह पर जाकर बैठें।...**(व्यवधान)**... और इस बिल के महत्व को देखते हुए सदन की कार्यवाही चलने दें। ...**(व्यवधान)**... कृपया अपनी-अपनी सीट पर जाएं। ...**(व्यवधान)**... प्लीज अपनी सीट पर जाएं। ...**(व्यवधान)**... प्रो. मनोज कुमार झा जी, आप इस पर बोलना चाहते हैं? ...**(व्यवधान)**... कृपया सदन को चलने दें, मैंने इस बिल के महत्व को बताया है। ...**(व्यवधान)**... प्लीज सदन की कार्यवाही को चलने दें। ...**(व्यवधान)**... माननीय एलओपी, आप इस बिल के महत्व को जानते हैं। ...**(व्यवधान)**... माननीय महेश पोद्दार जी। ...**(व्यवधान)**...

**श्री महेश पोद्दार (झारखंड):** उपसभापति महोदय, आज मैं सदन में जो नज़ारा देख रहा हूँ ...**(व्यवधान)**... वर्ष 2016 में मैं इस सदन में पहली बार आया था, उस समय भी मैंने ऐसा नज़ारा देखा था। ...**(व्यवधान)**... आज Arbitration and Conciliation (Amendment) Bill है। उस समय जो बिल था, वह Enemy Property (Amendment and Validation) Act, 2017 था। उस समय भी कुछ इस तरह का शोर हो रहा था ...**(व्यवधान)**... और मैं समझ नहीं पा रहा था कि यह शोर क्यों हो रहा है, चूंकि उस बिल की भावना जो थी ...**(व्यवधान)**...

**श्री आनन्द शर्मा (हिमाचल प्रदेश) :** सदन की यह परम्परा है कि जब तक कोई विषय सदन के सामने है और उसका समाधान न निकला हो, तब तक कोई भी सरकारी कार्यवाही या बिल नहीं लिया जा सकता है। इस सदन की यह परम्परा रही है, उसका बार-बार उल्लंघन हो रहा है। यह दुर्भाग्य की बात है। विपक्ष का अधिकार है, इन विषयों को उठाने का...**(व्यवधान)**... यह हमारा अधिकार है। ...**(व्यवधान)**... इसको सुनना पड़ेगा। ...**(व्यवधान)**... हम जो कह रहे हैं ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Wednesday, the 10<sup>th</sup> March, 2021.

*The House then adjourned at ten minutes past two of the clock till eleven of the clock on Wednesday, the 10<sup>th</sup> March, 2021*

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